

Chugh seeks NHRC probe over Sikh youth's 'custodial torture'

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BJP, Cong move human rights panel, demand impartial probe

TRIBUNE NEWS SERVICE

NEW DELHI, SEPTEMBER 4

The BJP and Congress on Friday approached the National Human Rights Commission (NHRC) over the alleged torture of a Sikh youth by the police after he displayed a black flag during Chief Minister Bhagwant Mann's public meeting in Sheraon village of Sunam on September 2.

BJP national general secretary Tarun Chugh wrote to NHRC member Priyank Kanoongo demanding suo motu cognisance of the incident, the constitution of an independent fact-finding committee, registration of an FIR against erring cops and protection and medical care for the Sikh protester, Mohanjit Singh, and his family.

Punjab Congress president Amrinder Singh Raja Warring approached the NHRC with a demand for an independent and time-bound probe into the allegations that the anti-drug activist was brutally assaulted in custody. In his complaint to the NHRC chairperson, Warring alleged serious violations of Mohanjeet's fundamental and human rights and sought a report from the state government



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and the police on his alleged arrest, treatment in custody, medical examination, dope test and the subsequent FIR registered against him.

In a separate message, former Punjab BJP president Sunil Jakhar condemned the alleged torture of Mohanjit Singh who raised the issue of 'AAP government's failure to address the drug issue'. Jakhar said, "The police brutality is reminiscent of the atrocities committed against Sikhs during the rule of Zakariya Khan."

Sack cops involved in incident: Gargaj

Amritsar: Akal Takht officiating Jathedar Kuldip Singh Gargaj has demanded a strict action against police officers involved in the alleged torture and desecration of kakaars (articles of Sikh faith) of Mohanjit Singh. He Gargaj asked the government to dismiss the cops involved in the incident and register a case against them for hurting religious sentiments and subjecting the youth to torture.



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PIONEER NEWS SERVICE
■ New Delhi

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He also sought high-level security and medical assistance for the victim and his family, alleging that they face serious threats from the State machinery.

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Singh was subjected to brutality "reminiscent of medieval-era torture", Chugh said, adding that he was stripped naked and beaten in custody.

The youth's thighs were cut with a blade, salt was rubbed onto his bleeding wounds,

and he was subjected to repeated electric shocks, the MP claimed.

"I am writing to urgently and immediately draw your attention to a deeply disturbing and horrific incident of alleged State-sponsored custodial torture in Punjab, which has completely shaken the conscience of our democratic society," Chugh wrote.

"The brutal treatment allegedly meted out to a young citizen by Punjab Police not only violates fundamental human rights but also represents a dark day for democracy and the rule of law in the state," he added.

Quoting the youth's revelation to the media, Chugh said that when the youngster was being stripped and assaulted, police officials made a video call.

"The officials allegedly showed the youth's naked, bloodied, and agonised condition to the caller. If true, this would indicate the direct involvement and sadistic complicity of the highest executive office of the State machinery," he said.

The BJP leader also alleged that police officials forcibly opened the youth's "joora" (hair knot) and pulled his beard and hair, describing it as an attack on his Sikh identity and religious sentiments.

In addition to this, a DSP-rank officer tortured and humiliated the youth's elderly mother and sister, the BJP leader said.

"We cannot allow our State to become a police State, where young people are subjected to torture and humiliation for raising their voice against drugs," he said, demanding action.

Violence breaks out over inclusion of Chakmas in Arunachal rolls revision

PRASANTA MAZUMDAR @ Guwahati

TENSIONS flared in the Bordumsa area of Changlang district in Arunachal Pradesh on Friday following violence during a protest against alleged inclusion of Chakma community members in the Special Intensive Revision (SIR) of electoral rolls. Shots were fired and stones pelted during the violence. At least one person, reportedly a member of the All Arunachal Pradesh Students' Union (AAPSU), was injured.

The AAPSU, along with local organisations, organised the protest, objecting to the alleged inclusion of those Chakmas, who arrived after 2006, in the SIR process. The AAPSU demanded the immediate arrest of all those who allegedly targeted its leaders during the violence.

Meanwhile, a Chakma organisation 'Chakma Development Foundation of India' approached the National Human Rights Commission for the enforcement of a 1996 judgment of the Supreme Court, as electors were allegedly prevented from appearing for the SIR hearing at Bordumsa.

SIR hearing postponed

The Chakma organisation said the SIR hearing at Bordumsa had to be postponed following the violence. The Chakmas and the Hajongs in Arunachal are ethnic and tribal communities from the Chittagong Hill Tracts (now in Bangladesh) settled by central government in the 1960s.

According to the organisation, the Supreme Court had directed, "The State of Arunachal Pradesh shall ensure that the life and personal liberty of each and every Chakma residing within the State shall be protected and any attempt to forcibly evict or drive them out of the State by organised groups, such as the AAPSU, shall be repelled, if necessary, by requisitioning the service of para-military or police force..."

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Arunachal SIR: stir over 'non-indigenous' groups' inclusion turns violent

AAPSU is opposing the alleged inclusion of Chakma and Hajong communities in electoral rolls; a member of the union sustained injuries during the violence that involved firing and stone-pelting

The Hindu Bureau
GUWAHATI

The alleged inclusion of members of the Chakma and Hajong communities in the special intensive revision (SIR) of electoral rolls in Arunachal Pradesh sparked violence in the Bordumsa region of Changlang district on Friday.

According to ground reports, at least one person was injured in the violence that involved firing and stone-pelting. The injured person was reportedly a member of the All Arunachal Pradesh Students' Union (AAPSU), which has been opposing the inclusion of non-indigenous communities in the State's electoral rolls. Officials said the situation remained tense throughout the day, prompting the authorities to heighten security to maintain law and order.

The predominantly Buddhist Chakmas and the Hindu Hajongs, displaced from the Chittagang Hill



The situation remained tense in the Bordumsa region of Arunachal Pradesh's Changlang district on Friday as members of the All Arunachal Pradesh Students' Union staged a protest. FILE PHOTO

Tracts of erstwhile East Pakistan, were settled by the Union government in Arunachal Pradesh in the 1960s.

Along with local organisations, the AAPSU protested the possible inclusion of Chakmas, particularly those who allegedly settled in the State after 2006, in the SIR process. "We want the State government to immediately suspend the SIR process in areas with Chakma and Hajong populations. We also demand the arrest of people who targeted our leaders dur-

ing the protest," AAPSU president Meje Taku told newsmen. The organisation asked the State's Home Department not to register a First Information Report (FIR) against any of its members.

Asserting rights

The trouble in parts of Changlang district started brewing after the Chakma Development Foundation of India (CDFI) approached the National Human Rights Commission, seeking its intervention to enforce a 1996 Supreme Court judg-

ment, as community members were allegedly prevented from appearing at the SIR hearing at Bordumsa.

The organisation cited the SC's direction, which read: "The State of Arunachal Pradesh shall ensure that the life and personal liberty of each and every Chakma residing within the State shall be protected and any attempt to forcibly evict or drive them out of the State by organised groups, such as the AAPSU, shall be repelled, if necessary, by requisitioning the service of paramilitary or police force..."

The CDFI said the SIR hearing at Bordumsa had to be postponed after protests by the AAPSU. "The hearing at Bordumsa could not be completed yesterday (Thursday) either. The ERO [Electoral Registration Officer] was able to hear only 222 of the 252 Form-6 applications, and only 150 of the 303 Form-7 applications could be heard," it added.

POLITICAL ROW OVER 'CUSTODIAL TORTURE' OF YOUTH

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Incident unfortunate, says AAP; Sangrur police to verify injuries

AMAN SOOD

TRIBUNE NEWS SERVICE

PATIALA, SEPTEMBER 4

Amid demands from opposition parties for an impartial probe into the alleged torture of a Sikh youth in police custody, the Sangrur police have stated that they will probe if the "injuries are self-inflicted".

Mohanjit Singh alleged custodial torture after he showed a black flag at Chief Minister Bhagwant Mann's "Lok Milni" event in Sheraon village of Sunam on September 2.

State AAP chief Aman Aro-ra termed the incident unfortunate. He maintained that the youth had been detained as part of the CM's security protocol. In a democracy, he said, showing a black flag or protesting against a political leader should not become a major issue.

Sangrur SSP Ravjot Grewal said, "He was taken into preventive custody, and was released later. His medical report showed around 10 injuries. We are verifying the facts."

Mohanjit Singh alleged that he was subjected to inhuman torture and demanded that the guilty police officers be booked. "I was only exercising

my right to protest using a black flag. If that is wrong in a democracy, the government should frame rules for that too," he said.

Shiromani Akali Dal (SAD) president Sukhbir Singh Badal has demanded the immediate registration of a criminal case and dismissal of the police officers allegedly involved in the incident. Sukhbir, who visited Mohanjit at the Civil Hospital here, alleged that the anti-drug activist had been subjected to electric shocks; his thighs and been cut with a blade and salt rubbed into the wounds; and that he was beaten with slippers. He alleged that police officers, including the DSP and the SHO, also pulled out hair from Mohanjit's beard and disrespected the articles of Sikh faith.

Meanwhile, state BJP president Kewal Singh Dhillon spoke to the victim over a video call, enquired about his well-being and encouraged him for raising his voice to protect Punjab's youth from drugs. Ex-MP Prof Prem Singh Chandumajra asked the state government to take immediate and stringent action against the erring cops.

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पंजाब
केसरी

SAT, 05 SEPTEMBER 2026

EDITION: CHANDIGARH, F

सिद्धू से मारपीट मामले की स्वतंत्र जांच हो : बाजवा

चंडीगढ़, 4 सितम्बर (विनय): पंजाब विधानसभा



में नेता प्रतिपक्ष प्रताप सिंह बाजवा ने संगरूर जिले के गांव शेरो निवासी मोहनजीत सिंह सिद्धू के साथ कथित पुलिस ज्यादाती, अवैध हिरासत और थर्ड-डिग्री टॉर्चर के मामले में राष्ट्रीय मानवाधिकार आयोग

(एन.एच.आर.सी.) से तत्काल हस्तक्षेप की मांग की है। बाजवा ने 4 सितम्बर को आयोग को शिकायत भेजकर मामले की स्वतंत्र जांच करवाने की अपील की।

बाजवा की शिकायत में कहा गया है कि सिद्धू नशों के खिलाफ जागरूकता फैलाने का काम कर रहे हैं। उन्होंने मुख्यमंत्री के गृह जिले में नशीले पदार्थों की कथित उपलब्धता को लेकर भी चिंता जताई थी।

शिकायत के मुताबिक मुख्यमंत्री के कार्यक्रम स्थल से रवाना होने के करीब एक घंटे बाद सिद्धू के साथ पुलिसकर्मियों ने कथित तौर पर मारपीट की। बाजवा ने इसे गंभीर मानवाधिकार उल्लंघन बताते हुए स्वतंत्र जांच, कथित अवैध हिरासत और पुलिस ज्यादाती की जांच तथा दोषी पाए जाने वाले अधिकारियों के खिलाफ कार्रवाई की मांग की है।

संगरूर में हिरासत में युवक पर यातना विपक्षी दलों ने पंजाब सरकार को घेरा

पुलिस मेडिकल में सब ठीक, स्वजन ने जांच कराई तो 10 चोटें मिलीं

जामरणा संग्रहालय संगरूर : जिले के सुनाम हलके के गांव शेरों के युवक मोहनजीत सिंह पर कथित तौर पर पुलिस की तरफ से की गई बर्बरता के मामले ने तूल पकड़ लिया है। आरोप है कि गत दो सितंबर को गांव शेरों में मुख्यमंत्री के लोक मिलनी कार्यक्रम के दौरान मोहनजीत सिंह ने काला झंडा दिखा विरोध किया था। इसके बाद पुलिस ने उसे हिरासत में लेकर टाचर किया किया था। पुलिस मोहनजीत पर पहले भी आठ मामले दर्ज, डोप टेस्ट पॉजिटिव आने का हवाला देकर दे रही तो विपक्षी दलों ने मानवाधिकार का उल्लंघन बता दोषी पुलिस अधिकारियों और कर्मचारियों के खिलाफ सख्त कार्रवाई की मांग की है। फिलहाल मामले की जांच एसपी (एच) करेंगे। डीएसपी ने भी पीड़ित के बयान दर्ज कर लिए हैं। शुरुआत को भाजपा नेताओं राज्य सभा सदस्य तरुण चुग, प्रदेश अध्यक्ष केवल सिंह दिल्ली ने राष्ट्रीय मानवाधिकार आयोग से स्वतः मामले का संज्ञान लेने की गुहार लगाई तो विपक्ष के नेता प्रताप सिंह बाजवा और पंजाब कांग्रेस अध्यक्ष अमरिंदर सिंह राजा वर्डिंग ने आयोग को शिकायत देकर मामले की उच्चस्तरीय जांच कराने का मांग की। शिरोमणि अकाली दल अध्यक्ष सुखबीर सिंह बादल, बाजवा, कांग्रेस नेता विजय इंदर सिंहला व भाजपा नेता व मुख्यमंत्री के चचेरे भाई ज्ञान माह ने अस्पताल पहुंचकर पीड़ित का हालचाल भी जाना।

एसएसपी डा. रवजीत ग्रेवाल ने बताया कि मोहनजीत सिंह को पुलिस हिरासत में लेने के बाद पुलिस ने दो सितंबर को सिविल अस्पताल सुनाम में मेडिकल करवाया गया था, जिसमें उसे किसी तरह की चोट सामने नहीं आई थी, जबकि उसका डोप टेस्ट पॉजिटिव आया था। पुलिस ने पंचायत की जिम्मेदारी पर उसे छोड़ दिया था। तीन घंटे बाद स्वजन की तरफ से संगरूर सिविल अस्पताल में उसका दोबारा मेडिकल करवाया गया। इस रिपोर्ट में उसके शरीर पर 10 चोटें सामने आई हैं। अब पूरे मामले की जांच एसपी (एच) सुखअमृत सिंह रंधावा को सौंपी गई है। डीएसपी

कांग्रेस ने कहा, जिम्मेदार
अधिकारी निलंबित हों

पंजाब कांग्रेस अध्यक्ष अमरिंदर सिंह राजा वर्डिंग ने मानवाधिकार आयोग को लिखे पत्र में आरोप लगाया कि पंजाब पुलिस ने मोहनजीत पर नशीले पदार्थों के सेवन के आरोप में एफआईआर दर्ज की है, जो एक फर्जी मामला है। उन्होंने कहा कि सरकार के खिलाफ कांग्रेस 8 को प्रदेशभर में विरोध होगा। विधायक सुखपाल खेहरा ने सरकार पर पंजाब को पुलिस स्टेट बनाने का आरोप लगाया। विपक्ष नेता प्रताप सिंह बाजवा ने कहा कि राष्ट्रीय मानवाधिकार आयोग को लिखित शिकायत भेजी गई है। उन्होंने कहा कि जब तक जिम्मेदार अधिकारियों को निलंबित कर नहीं की जाती, तब तक संघर्ष जारी रहेगा।

दोनों पक्षों की गलती: अरोड़ा

कैबिनेट मंत्री अमन अरोड़ा ने कहा कि दोनों पक्षों से गलती हुई है। पुलिस ने कोई अत्याचार नहीं किया है। मामले की उच्चस्तरीय जांच शुरू कर दी गई है और मेडिकल रिपोर्ट से वास्तविक स्थिति स्पष्ट होगी।

अत्याचार करने वाले अधिकारियों को करें बर्खास्त : सुखबीर बादल

सुखबीर सिंह बादल ने मोहनजीत सिंह से अस्पताल में मुलाकात की। उन्होंने युवक पर अत्याचार और उसके चार्जिक ककारों की बेअदबी के लिए जिम्मेदार सभी पुलिस अधिकारियों के खिलाफ आपराधिक मामले दर्ज कर उन्हें बर्खास्त किया जाना चाहिए। सुखबीर ने आरोप लगाया कि पिछले दो दिनों में युवक के कान का पर्दा फटा व शरीर पर चोटें आईं। उन्होंने डीजीपी व डीआईजी से बातचीत की है।

(आर) दलबीर सिंह ने मोहनजीत के बयान कलमबद्ध किए हैं। जांच के दौरान यदि कोई पुलिस अधिकारी दोषी पाया जाता है तो उसके खिलाफ कार्रवाई की जाएगी। मोहनजीत ने हिरासत में बेरहमी से पीटने, बाल खींचने और करंट लगाने जैसे गंभीर

भाजपा ने कहा, पीड़ित को
इंसाफ दिलाएं



भारतीय जनता पार्टी के पंजाब प्रदेश अध्यक्ष केवल सिंह दिल्ली ने भी मोहनजीत सिंह से वीडियो काल पर बात की और उसका हाल जाना। उन्होंने कहा कि भाजपा मोहनजीत को इंसाफ दिलाने के लिए हरसंभव प्रयास करेगी। चंडीगढ़ में दिल्ली ने कहा कि उन्होंने एसएसपी संगरूर और डीजीपी से फोन पर बातचीत कर मामले की निष्पक्ष जांच करवाने की मांग की है। वहीं, राज्यसभा सदस्य तरुण चुग ने कहा कि मोहनजीत के साथ अमानवीय पुलिस यातना की घटना ने साफ कर दिया है कि आप सरकार सवाल उठाने वाली हर आवाज को पुलिस के जबर से दबाना चाहती है। पार्टी के पूर्व प्रदेश अध्यक्ष सुनील जाखड़ ने कहा कि लोकतंत्र में शांतिपूर्ण तरीके से विरोध करने का संवैधानिक अधिकार प्राप्त है लेकिन पंजाब सरकार इसका हनन करने में लगी है। उन्होंने कहा कि एक सिख युवक के ककारों की बेअदबी गंभीर अपराध है।



पीड़ित मोहनजीत सिंह से मुलाकात करते शिअद (ब) के अध्यक्ष सुखबीर सिंह बादल। सौ. जागरण

आरोप लगाए हैं। शिअद के प्रधान हरजिंदर धामी ने कहा, किसी भी तरह की बेअदबी बर्दाश्त नहीं की जाएगी। श्री अकाल तख्त साहिब के कार्यकारी जय्येदार ज्ञानी कुलदीप सिंह गड़गज ने भी जिम्मेदारों के खिलाफ कार्रवाई की बात कही है।

BJP MP accuses Punjab Police of custodial torture of Sikh youth

PIONEER NEWS SERVICE

■ New Delhi

BJP's Rajya Sabha MP Tarun Chugh on Friday urged the National Human Rights Commission to take suo motu cognisance of the alleged custodial torture of a Sikh youth, who waved a black flag at a programme of the Punjab chief minister.

Chugh requested the human rights body to send an independent fact-finding team to the village where the incident took place and the police station concerned, and direct registration of an FIR against the officers involved, including the deputy superintendent of police.

He also sought high-level security and medical assistance for the victim and his family, alleging that they face serious threats from the State machinery.

In a letter to National Human Rights Commission (NHRC) member Priyank Kanoongo, Chugh, who is also the BJP national headquarters in-charge, alleged



BJP's Rajya Sabha MP Tarun Chugh

that a local youth, Mohanjeet Singh, was arrested and subjected to brutal custodial torture after he waved a black flag at Punjab Chief Minister Bhagwant Mann's programme in Sheron village on September 2 to protest against the AAP Government's handling of drug menace.

Singh was subjected to brutality "reminiscent of medieval-era torture", Chugh said, adding that he was stripped naked and beaten in custody.

The youth's thighs were cut with a blade, salt was rubbed onto his bleeding wounds,

and he was subjected to repeated electric shocks, the MP claimed.

"I am writing to urgently and immediately draw your attention to a deeply disturbing and horrific incident of alleged State-sponsored custodial torture in Punjab, which has completely shaken the conscience of our democratic society," Chugh wrote.

"The brutal treatment allegedly meted out to a young citizen by Punjab Police not only violates fundamental human rights but also represents a dark day for democracy and the rule of law in the state," he added.

Quoting the youth's revelation to the media, Chugh said that when the youngster was being stripped and assaulted, police officials made a video call.

"The officials allegedly showed the youth's naked, bloodied, and agonised condition to the caller. If true, this would indicate the direct involvement and sadistic complicity of the highest executive office of the State machinery," he said.

The BJP leader also alleged that police officials forcibly opened the youth's "joora" (hair knot) and pulled his beard and hair, describing it as an attack on his Sikh identity and religious sentiments.

In addition to this, a DSP-rank officer tortured and humiliated the youth's elderly mother and sister, the BJP leader said.

"We cannot allow our State to become a police State, where young people are subjected to torture and humiliation for raising their voice against drugs," he said, demanding action.

**पंजाब
केसरी**

SAT, 05 SEPTEMBER 2026

EDITION: CHANDIGARH, PAGE NO. 4

पंजाब में पुलिस बर्बरता की सारी हदें पार कर गई : तरुण चुघ

चंडीगढ़, 4 सितम्बर (हरिश्चंद्र): भाजपा के राष्ट्रीय मुख्यालय प्रभारी एवं राज्यसभा सांसद तरुण चुघ ने संगरूर के गांव शेरों निवासी मोहनजीत सिंह सिद्धू के साथ कथित पुलिस



अत्याचार को लेकर पंजाब सरकार पर तीखा हमला बोला है। चुघ ने आरोप लगाया कि भगवंत मान-अरविंद केजरीवाल की सरकार अपनी नाकामियों पर सवाल उठाने वाली आवाजों को पुलिसिया कार्रवाई के जरिए दबाने का प्रयास कर रही है।

चुघ ने कहा कि मोहनजीत सिंह ने मुख्यमंत्री भगवंत मान की लोक मिलनी के दौरान पंजाब में बढ़ते नशे और सरकार की कथित विफलता के

विरोध में काली झंडी दिखाई थी। उनके अनुसार, इसके बाद युवक ने पुलिस हिरासत में अमानवीय यातना दिए जाने का आरोप लगाया है। उन्होंने कहा कि यदि आरोप सही हैं तो मामले

की जांच केवल पुलिस अधिकारियों तक सीमित नहीं रहनी चाहिए।

चुघ ने मोहनजीत से वीडियो कॉल पर बात कर उन्हें हरसंभव सहयोग का भरोसा दिया। उन्होंने राष्ट्रीय मानवाधिकार आयोग को पत्र लिखकर स्वतंत्र उच्चस्तरीय जांच, दोषी पुलिस अधिकारियों के खिलाफ आपराधिक मामला दर्ज करने तथा पीड़ित परिवार को सुरक्षा देने की मांग की।

Source: <https://newsable.asianetnews.com/india/sad-alleges-torture-of-sikh-youth-for-speaking-on-punjab-drug-menace-articleshow-7ao6g1t>

SAD alleges torture of Sikh youth for speaking on Punjab drug menace

Author : Asianet News Central | ANI

Published : Sep 04 2026, 01:00 PM IST

SAD chief Sukhbir Singh Badal alleges a Sikh youth was brutally tortured by AAP for protesting Punjab's drug menace. He claims the youth was stripped, beaten, and electrocuted, urging the National Human Rights Commission to intervene immediately.

SAD Alleges Brutal Torture of Sikh Youth

Shiromani Akali Dal (SAD) chief Sukhbir Singh Badal on Friday alleged that a Sikh youth was subjected to torture and humiliation for speaking out against the drug menace in Punjab and urged the National Human Rights Commission (NHRC) to intervene in the matter.

In a post on X, Badal alleged that the youth had earlier protested from atop a roof in Shero village in Sunam while a public relations event of Punjab Chief Minister Bhagwant Mann was underway. "This is what AAP Punjab did to a Punjabi Sikh boy who dared to speak the truth about the drug menace in Punjab," the SAD chief said.

Badal alleged that the youth was stripped, beaten, and electrocuted, and that his turban and beard were manhandled. He further alleged that the youth's thighs were cut with blades and salt was rubbed into his wounds. He also alleged that the youth was beaten for over an hour with wet footwear and later paraded naked, while his mother and sisters were abused in full public view.

Calling the alleged incident "unacceptable," Badal said, "I condemn this action with all my might and immediately urge the National Human Rights Commission to intervene!!" "Punjab cannot, and will not be silenced like this!" he added, while urging the national media to highlight what he described as "terrorism by Aam Aadmi Party."

Wider Political Turmoil in Punjab

The development comes amid Punjab witnessing intense political turmoil following allegations that Chief Minister Bhagwant Mann, his wife Dr. Gurpreet Kaur, and AAP leadership are running an extortion syndicate through intermediaries. Opposition parties, including the BJP and Shiromani Akali Dal, allege that bribes up to 5 crore INR were demanded to quash rape cases. The National Human Rights Commission has sought an inquiry report, while AAP vehemently rejects the claims as baseless. (ANI)

Source: <https://www.indiatoday.in/india/story/tarun-chugh-seeks-nhrc-probe-into-punjab-custodial-torture-bhagwant-mann-allegations-2987013-2026-09-04>

BJP MP seeks probe after man alleges police torture over protest against Punjab CM

Mohanjeet Singh further claimed that he was shown to CM Mann over a video call while being tortured. He also alleged that police personnel harassed his mother and sister.

Piyush Mishra

New Delhi,UPDATED: Sep 4, 2026 15:59 IST

BJP Rajya Sabha MP Tarun Chugh has written to the National Human Rights Commission seeking its intervention over allegations that a young man was tortured in police custody after protesting against Punjab Chief Minister Bhagwant Mann.

The case concerns Mohanjeet Singh, who reportedly waved a black flag during the Chief Minister's public interaction in Sheron village in the Sunam Assembly constituency on September 2.

According to Chugh, Mohanjeet was detained immediately after the protest. Mohanjeet later alleged that he was stripped, assaulted and subjected to electric shocks in custody.

He also accused police personnel of pulling hair from his beard, cutting his thighs with blades and rubbing salt into his wounds.

Mohanjeet further claimed that he was shown to CM Mann over a video call while being tortured. He also alleged that police personnel harassed his mother and sister.

The allegations have not been independently verified.

Seeking an NHRC investigation, Chugh described the alleged custodial torture as a grave abuse of power and an attack on democratic rights.

"When a Chief Minister fears a citizen's voice, democracy is in danger. Questioning those in power can never justify intimidation or alleged brutality," he said.

Chugh asked the CM as well as AAP national convener Arvind Kejriwal why a citizen should face such treatment for protesting against the government.

This is not governance. It is a grave abuse of power and a brutal assault on democratic values," he said.

Chugh accused the AAP government of trying to silence dissent through intimidation and claimed that Punjab's voters would remove it from power.

There was no immediate response from the Punjab government or police to the allegations.

- Ends

Published By: Aprameya Rao

Published On: Sep 4, 2026 15:59 IST

Source: <https://www.vibesofindia.com/nhrc-flags-police-lapses-gujarat-payal-goti-compensation/>

From Police Inaction To Custodial Cases: NHRC Flags Major Lapses Across Gujarat, ₹3.5 Cr+ Paid
Team VoI | Ahmedabad | Updated: September 5, 2026 08:53

From Police Inaction To Custodial Cases: NHRC Flags Major Lapses Across Gujarat, ₹3.5 Cr+ Paid

The National Human Rights Commission (NHRC) has flagged several instances of alleged police inaction, administrative failures and high-handed law enforcement during its two-day camp sitting and open hearing in Gandhinagar on September 2 and 3.

The Commission, headed by Chairperson Justice V Ramasubramanian along with its members, examined 45 cases involving alleged human-rights violations across Gujarat. The matters covered police conduct, prohibition-law enforcement, food security, POCSO cases, institutional care, workplace safety and implementation of the POSH law in the unorganised sector. AccessPremium News

While the Commission found serious shortcomings involving individual police officers and teams, it observed that the cases did not point to systemic failures across the police department.

Among the most significant developments was the recommendation of ₹7.50 lakh compensation to Payal Goti of Amreli, whose arrest and alleged treatment in police custody had become a major controversy in Gujarat.

NHRC Closes 27 Cases, Compensation Crosses ₹3.5 Crore

During the two-day hearing, the NHRC examined complaints and reports submitted by complainants, government officials and NGOs.

The Commission closed 27 cases after examining compliance reports submitted by the authorities. In these matters, compensation payments reported by the authorities exceeded ₹3.5 crore.

Several other cases, however, remain open and the Commission has sought further reports from the concerned authorities. BookWalking Tours

One such matter relates to the Bhavnagar spurious liquor tragedy, in which more than 13 people were reported to have died. The NHRC has sought an Action Taken Report (ATR) on the incident.

Payal Goti Case: ₹7.5 Lakh Compensation Recommended

One of the cases that drew particular attention during the hearing was the alleged unlawful arrest and public handling of Payal Goti in Amreli.

The NHRC has recommended that the state government pay ₹7.50 lakh in compensation to Goti.

The decision comes after a long-running controversy surrounding her arrest in the Amreli letter scandal and allegations regarding her treatment while in police custody.

Goti had alleged that she was subjected to physical and mental torture during custody. Questions were also raised over the manner in which she was allegedly taken into public view, leading to claims of mental and social harassment.

What Was the Amreli Letter Controversy?

The case began after a letter allegedly written on a fake letterhead went viral on social media.

The letter contained serious allegations, including claims of police bribery, against Kaushik Vekariya, Deputy Chief Whip of the Legislative Assembly and an MLA.

Police subsequently arrested four people in connection with the controversy, including Payal Goti and a BJP leader.

Goti, who worked as a typist, was made an accused in the case. According to the allegations raised during the controversy, she should have been treated as a witness rather than an accused.

The police action, particularly the manner in which she was allegedly taken through public places, became a major point of criticism.

There were also allegations that Goti was beaten during custody at the alleged behest of the BJP leader. The Congress repeatedly raised questions over the incident.

Allegations of Illegal Arrest and Custodial Torture

Goti alleged that her arrest was illegal and that she faced both physical and mental torture while in police custody.

The allegations also included claims that she was publicly paraded, causing further humiliation and social and mental distress.

The matter eventually reached the National Human Rights Commission, which examined the allegations and the circumstances surrounding the police action.

The NHRC's decision to recommend ₹7.50 lakh compensation to Goti has now emerged as a significant development in the case.

Goti was granted bail in January 2025, following a prolonged legal battle.

The compensation recommendation has given a new turn to her fight for justice and has put the conduct of the police in the case under renewed scrutiny.

Other Serious Police-Human Rights Cases Examined

The Payal Goti case was only one among several matters considered by the NHRC in Gandhinagar.

The Commission examined allegations involving custodial deaths, police atrocities, civic negligence, child-related tragedies and failures by authorities.

Representations submitted by human-rights activist Kantilal Parmar included the alleged death of Haniben Hareshbhai at Amreli Civil Hospital, the alleged public stripping and assault of a woman in Dahod, the Rajkot custodial death case and demands for cremation land for Scheduled Caste communities.

These cases formed part of the wider examination of alleged human-rights violations across Gujarat.
BookWalking Tours

SC Community Had to Travel 12 Km for Cremation

The Commission also intervened in a long-standing issue involving cremation facilities for Scheduled Caste communities.

In Sathal village of Dholka, members of the community had reportedly been forced to travel around 12 km to perform cremation rites for decades.

Following the NHRC's intervention, a grazing ground was resolved to be converted into a crematorium.

This means that residents of the village could finally perform last rites within the village after nearly 80 years.

Some Ahmedabad Cases Remain Outside the NHRC Review

While the Commission examined several serious cases, some incidents mentioned in the broader set of complaints did not come under its scrutiny during the hearing. StreamHistory Documentaries

These included the case of Ahmedabad's Chirag Vala, whose body was allegedly cremated as "unclaimed" even though his family had reported him missing.

The custodial death of 64-year-old Zahiruddin Shaikh at Vejalpur Police Station was another case that was not examined during the Commission's proceedings.

Two major fire incidents were also outside the Commission's overview.

One was the illegal firecracker factory blast in Ramol, Ahmedabad, reported this year and said to have claimed 10 lives. The other was an explosion in Deesa, Banaskantha, last year, in which 21 people were reported killed.

Worker Deaths and Civic Negligence Also Examined

The NHRC hearing was not limited to police cases.

The Commission considered complaints involving worker deaths, school infrastructure, food poisoning, water contamination and civic negligence.

In Bharuch, families of five workers who died in a chemical factory fire and explosion received compensation.

In another Bharuch case, families of four workers who died after inhaling toxic gas at a Dahej plant were awarded more than ₹2 crore.

In Ahmedabad, three workers died after an advertising hoarding collapsed. Criminal proceedings were initiated in that case.

These matters highlighted the broader human-rights concerns surrounding workplace safety and civic responsibility.

27 Bonded Labour Cases Heard

The Commission also examined 27 alleged bonded-labour cases.

Justice V Ramasubramanian pointed out that seasonal and migrant workers often leave their places of work before authorities are able to intervene. This can make it difficult for legal procedures to be completed.

He also highlighted the practice of advances being paid to middlemen to arrange workers for brick kilns.

According to his observation, such advances can result in workers being required to provide compulsory labour for a fixed period. He described this as a serious form of bonded labour that may often remain unrecognised.

Focus on Prohibition, POCSO and Workplace Rights

Across the two-day sitting, the NHRC also discussed issues connected with Gujarat's prohibition law, food security, POCSO justice, institutional care and implementation of POSH provisions in the unorganised sector. BookWalking Tours

The range of cases showed that the Commission's review extended beyond individual police complaints to questions involving vulnerable communities, children, workers, women and people affected by administrative failures.

NHRC Seeks Accountability, But Finds No Systemic Police Failure

The Commission's overall observation was significant: while it found discrepancies and lapses involving individual police officers or particular teams, it did not find evidence pointing to systemic lapses within the Gujarat police department.

At the same time, the cases heard in Gandhinagar highlighted multiple instances where alleged police inaction, excessive use of authority and administrative failures had serious consequences for individuals and families.

The ₹7.50 lakh compensation recommended for Payal Goti, along with the Commission's intervention in the Sathal cremation-ground matter and compensation awarded in worker-death cases, represents some of the key outcomes of the two-day hearing.

With several matters still open and further reports sought from authorities, the NHRC's Gandhinagar proceedings have kept the focus on accountability in cases where citizens allege that their basic rights were not protected.

Source: <https://www.thehindu.com/news/national/kerala/recommended-to-establish-mandatory-statewide-differencesdisordersof-sex-developmentintersex-birth-registry-linked-to-civil-registration-gopi-shankar-clarifies/article71428756.ece/amp/>

Recommended to establish mandatory Statewide Differences/Disorders of Sex Development/intersex birth registry linked to civil registration, Gopi Shankar clarifies

Published - September 05, 2026 07:25 am IST - THIRUVANANTHAPURAM

The Hindu Bureau

Gopi Shankar Madurai, Special Monitor for SOGIESC Rights, National Human Rights Commission (NHRC), has issued a clarification on a report headlined 'Focus on gender non-conforming children's needs: NHRC monitor' published in The Hindu Thiruvananthapuram edition on Friday, and was based on a press release issued by the Kerala State Commission for Protection of Child Rights (KSCPCR).

The PRO of the KSCPCR has wrongly attributed my positions by treating Gender Non-Conforming Children (GNCC) as intersex/under the Differences/Disorders of Sex Development (DSD) category. This is factually and conceptually incorrect," Gopi Shankar said.

"I know the clear and fundamental difference between sex characteristics (intersex/DSD variations — innate biological variations in sex development) and gender identity/gender expression (which includes gender non-conforming children and transgender identities). These are distinct. Conflating them causes irreversible harm, stigma, and policy failure," Gopi Shankar said.

Referring to a court order, Gopi Shankar said non-consensual sex-selective or genital reconstructive surgery on intersex infants and children violates Articles 14, 19 and 21 of the Constitution. Surgery is permitted only if essential to save the child's life, and only after opinion of a State-level Multidisciplinary Committee. The State, Gopi Shankar said, was directed to issue a regulating order within three months.

Citing the document, Why the Kerala Government Must Implement the Kerala High Court Order on Intersex Infants and Children, Gopi Shankar said the court-mandated committee should be expanded into a permanent State DSD/Intersex Health Management Committee that must include a medical geneticist as a core member, along with paediatric endocrinologists, paediatric surgeons/urologists, child psychiatrists/psychologists, ethicists and intersex community representatives.

Other recommendations include issuing evidence-based DSD management guidelines prioritising thorough diagnostic evaluation (including genetics), deferred non-urgent surgery, psychosocial support, and documented multidisciplinary review. Establishment of a mandatory Statewide DSD/intersex birth registry linked to civil registration is another recommendation.

Source: <https://nenews.in/arunachal-pradesh/chakmas-barred-from-sir-hearings-in-arunachal-pradesh-cdfi-moves-nhrc/63212/>

Chakmas barred from SIR hearings in Arunachal Pradesh, CDFI moves NHRC

The development came after members of the All Arunachal Pradesh Students Union (AAPSU) protested during the SIR hearing at Bordumsa on Friday, forcing the proceedings to be postponed, according to the CDFI

Northeast NewsbyNortheast News September 4, 2026 in Arunachal Pradesh

The Chakma Development Foundation of India (CDFI) has approached the National Human Rights Commission (NHRC), seeking its intervention following incidents that allegedly prevented Chakma electors from appearing at hearings of the Special Intensive Revision (SIR) at Bordumsa in Arunachal Pradesh's Changlang district on Friday. SouthAsians & Diaspora

In a statement, the CDFI said it had urged the NHRC to enforce the Supreme Court's 1996 judgment in National Human Rights Commission vs State of Arunachal Pradesh, which directed the state government to protect the life and personal liberty of Chakmas residing in the state.

The development came after members of the All Arunachal Pradesh Students Union (AAPSU) protested during the SIR hearing at Bordumsa on Friday, forcing the proceedings to be postponed, according to the CDFI.

The organisation also claimed that the office of the Electoral Registration Officer (ERO) was also damaged during the incident.

The CDFI said the hearing could not be completed on Thursday either amid the violence. The ERO was able to hear only 222 of 252 Form 6 applications and 150 of the 303 applications before the proceedings were postponed, the organisation said.

CDFI founder Suhas Chakma said, "The repeat of the violence today after yesterday's incidents exposes the absolute failure of the State of Arunachal Pradesh in all aspects. The situation should never have been allowed to reach a stage where people resort to widespread violence and stone-pelting etc." TravelGuides & Travelogues

In order to restore peace and tranquillity, the CDFI filed a complaint with the NHRC seeking enforcement of the 1996 judgment, which directed that "The State of Arunachal Pradesh shall ensure that the life and personal liberty of each and every Chakma residing within the State shall be protected and any attempt to forcibly evict or drive them out of the State by organised groups, such as the AAPSU, shall be repelled, if necessary by requisitioning the service of para-military or police force, and if additional forces are considered necessary to carry out this direction, the State of Arunachal Pradesh will request the Union of India to provide such additional force, and the second respondent shall provide such additional force as is necessary to protect the lives and liberty of the Chakmas."

The CDFI sought directions from the NHRC to the Ministry of Home Affairs, the Arunachal Pradesh government,

and the Election Commission of India (ECI) to ensure the right to life and personal liberty of Chakmas and Hajongs during the ongoing SIR process.

Source: <https://english.hindusthansamachar.in/Encyc/2026/9/4/Tarun-chugh-writes-letter-NHR.php>

Allegations of Torture in Police Custody, Demand for NHRC Intervention

04 Sep 2026 16:05:54

New Delhi, 04 September (H.S.): Serious allegations of brutality in police custody have been levelled against the Punjab Police over the alleged treatment of a Sikh youth who had shown a black flag during a programme of Chief Minister Bhagwant Mann in Sheron village of the Sunam Assembly constituency. BJP headquarters in-charge and Rajya Sabha MP Tarun Chugh on Friday wrote to Priyank Kanoongo, a member of the National Human Rights Commission (NHRC), seeking immediate intervention in the matter.

In his letter, Tarun Chugh said that on September 2, during Chief Minister Bhagwant Mann's 'Lok Milni' programme, a local youth, Mohanjeet Singh, had displayed a black flag as a peaceful protest over the problem of drug abuse. Following the incident, Punjab Police allegedly took him into custody and subjected him to torture. He alleged that Mohanjeet Singh was assaulted in custody, subjected to religious desecration and that the women members of his family were also mistreated.

According to the letter, a video call was made while the victim was allegedly being subjected to torture. MP Chugh urged the NHRC to take suo motu cognisance of the matter and also sought the deployment of an independent investigation team to probe the incident.

Hindusthan Samachar / Jun Sarkar

Source: <https://www.tribuneindia.com/news/punjab/warring-bajwa-seek-nhrc-probe-into-custodial-torture-of-anti-drug-activist-mohanjit-singh/amp>

Punjab: Warring, Bajwa seek NHRC probe into 'custodial torture' of anti-drug activist Mohanjit Singh

The complaint also alleges that the assault was shown to another person through a video call and that the person on the other end was asked whether 'anything further should be done to him'

Rajmeet Singh Shekhar Singh

Chandigarh/New Delhi, Updated At : 09:07 AM Sep 05, 2026 IST

Punjab Congress president Amarinder Singh Raja Warring has approached the National Human Rights Commission (NHRC), seeking an independent and time-bound inquiry into allegations that anti-drug activist Mohanjit Singh was brutally assaulted in police custody and forcibly made to consume drugs after he protested during Chief Minister Bhagwant Mann's visit to his village in Sangrur district.

Warring and Leader of Opposition Partap Singh Bajwa have submitted separate representations to NHRC, seeking an independent investigation into the alleged assault, illegal detention and custodial torture of Mohanjit, a resident of Sheron village in Sangrur district.

Warring accused Mann of behaving like Ahmed Shah Abdali and said the Chief Minister should be ashamed of the alleged police torture of a youth who had waved a black flag during his visit. He termed the alleged incident an example of "police brutality and barbarity" under the AAP government.

According to the Congress leaders, Mohanjit peacefully protested on September 2 by waving a black cloth and raising slogans from the rooftop of a house during Mann's public programme in Sheron. A video of the incident was widely shared on social media. Mohanjit, who works to spread awareness about the dangers of drug abuse, was protesting against what he described as the government's failure to curb the drug menace despite its "Yudh Nasheyana Virudh" campaign, including in the Chief Minister's home district.

In his complaint to NHRC chairperson Justice V Ramasubramanian, Warring alleged that police personnel caught Mohanjit on the rooftop after the Chief Minister left the location and assaulted him for nearly an hour. According to Mohanjit's account cited in the complaint, the police beat him with a slipper "more than a thousand times" before taking him to the Sunam police chowki. There, he was allegedly subjected to third-degree torture, including electric shocks, and his legs were forcibly stretched apart.

Warring further alleged that a person identified as Prateek Jindal pulled Mohanjit's beard and hair during the assault. The activist allegedly suffered bruises and lacerations, over which salt was sprinkled. His underwear was allegedly torn before he was thrown into a toilet.

The complaint also alleges that the assault was shown to another person through a video call and that the person on the other end was asked whether "anything further should be done to him".

Another serious allegation in the complaint is that Mohanjit was forcibly made to consume drugs while in custody

and was subsequently subjected to a dope test, which returned positive. An FIR was then registered against him for allegedly consuming drugs. Warring described the FIR as “fabricated” and said the circumstances surrounding the alleged forced consumption of drugs and the subsequent test required independent examination.

Warring has sought a detailed report from the Punjab Government and police on Mohanjit’s alleged arrest, treatment in custody, medical examination, dope test and the FIR. He has also asked NHRC to preserve and examine CCTV footage, video recordings, medical and MLR records, the dope-test report, police and call records, and other electronic evidence related to the incident.

He further sought an independent medical examination of Mohanjit and identification of the person allegedly present on the other end of the video call. Warring urged the commission to establish the role of every person allegedly involved and seek an explanation from the Punjab government and police regarding the entire sequence of events.

Bajwa, in his representation to the NHRC chairman, sought suo motu cognisance of the matter and an independent inquiry. He demanded the immediate suspension of the DSP and other police personnel allegedly involved, preservation of all evidence, including CCTV footage from the police station, an independent medical examination of Mohanjit, and protection for the youth and his family against further harassment or intimidation.

Bajwa said that, if the allegations were found to be true, the incident would constitute a serious violation of fundamental rights, including the right to life, dignity, personal liberty and freedom of peaceful expression. “Punjab is not a police state. No government or police force can be allowed to treat peaceful dissent as a crime,” he said.

“A peaceful protest cannot justify assault, torture, humiliation, threats or custodial abuse,” Warring said in his complaint, stressing that those responsible for the alleged torture and the registration of the FIR should be dealt with severely.

Interacting with mediapersons, Warring said the Congress stood firmly with Mohanjit. He said Bajwa had already met the youth and that he himself would visit him later in the day.

Warring also announced that the Congress would organise a massive protest on September 8 against what it alleged was corruption by the AAP government, which, he claimed, had “crossed all limits”.

On Rahul Gandhi’s proposed visit to Punjab, Warring said the dates were being finalised and would be announced soon.

Source: <https://dailypioneer.com/news/nhrc-flags-ads-on-meta-over-promoting-child-abuse-content>

NHRC flags ads on Meta over promoting child abuse content

By Pioneer News Service September 04, 2026

The NHRC has taken cognisance of reports alleging that paid advertisements displayed on a social media platform, owned and operated by Meta, promoted or facilitated access to child sexual abuse material (CSAM) in India, officials said on Thursday. SouthAsians & Diaspora

The National Human Rights Commission (NHRC) has sought specific, point-wise reports within two weeks from the Ministry of Information and Broadcasting (MIB), the Ministry of Electronics and Information Technology (MeitY) and the Delhi Police Commissioner, according to the proceedings of the case dated September 3.

“MeitY shall specifically confirm compliance with Section 19 of the POCSO Act, 2012, or, in case of non-reporting, state the reasons and identify the responsible officer/authority. The above issue shall not be left to a general or omnibus response on intermediary compliance and shall be answered specifically, supported by contemporaneous records,” the proceedings said. There was no immediate response from Meta Platforms.

“The Commission took cognisance of media reports published by the BBC World Service, alleging that paid advertisements displayed on Instagram, owned and operated by Meta Platforms Inc., promoted or facilitated access to child sexual abuse material in India,” the proceedings said.

The reported advertisements allegedly employed expressions such as “rape video” and “child video” and redirected users to channels on a messenger service where such material (CSAM/CSEA) was allegedly being offered for sale, they said.

CSEA refers to child sexual exploitation and abuse.

It was also reported that the advertisements had “passed through Meta’s review mechanism and remained accessible” despite being reported through its grievance mechanism, until specifically brought to Meta’s notice by the BBC.

“The allegations, if established, raise grave concerns of online child sexual exploitation, circulation and monetisation of CSAM/CSEAM, possible organised criminal activity, and failures in intermediary due diligence, advertisement review, content moderation and child-safety mechanisms,” the proceedings said.

The complainant in the case is Namo Foundation.

The matter warrants examination under the POCSO Act, 2012, the Information Technology Act, 2000, and the applicable intermediary framework, including preservation and forensic scrutiny of electronic evidence; identification of advertisers, publishers, beneficiaries and other persons involved; tracing of financial trails; identification, rescue and rehabilitation of child victims; and determination of responsibility of the concerned intermediaries and their officers, the proceedings said.

The Commission observed that Section 19 of the Protection of Children from Sexual Offences (POCSO) Act, 2012, mandates reporting of known or apprehended offences to the special juvenile police unit or local police.

In matters involving suspected child sexual exploitation or circulation or commercial exploitation of such material, this statutory obligation cannot be substituted by internal correspondence, grievance redressal or regulatory engagement. Section 20 further prescribes specific reporting obligations, and the Act provides consequences for non-reporting, the proceedings said.

“The Commission also takes note of the Supreme Court’s judgment in the Just Rights for Children Alliance & Anr vs S Harish & Ors case, emphasising prompt reporting, preservation of electronic evidence, coordinated investigation, identification and rescue of child victims, and statutory compliance.

The top court clarified that Section 79 of the Information Technology Act, 2000, does not, by itself, absolve non-compliance with obligations under the POCSO Act and rules, the Commission said in its proceedings.

Accordingly, it “requires examination whether Meta and other concerned persons discharged the applicable reporting obligations and took timely steps” for the preservation of evidence, reporting to law-enforcement authorities, and identification, rescue, protection and rehabilitation of child victims, it said.

In view of the foregoing, the secretary in the Ministry of Electronics and Information Technology is directed to cause the matter to be examined and furnish a specific and point-wise action taken report, the NHRC said. SouthAsians & Diaspora

In its direction to the I&B secretary, the rights panel asked “whether, where Meta itself generates, modifies, curates, recommends, publishes or amplifies content through its AI/algorithmic systems, it falls within the regulatory purview of the ministry as a publisher/publisher of online curated content under the IT Rules, 2021”, and if so, the regulatory status and obligations applicable to Meta and the role or action required to be undertaken by the ministry under the existing regulatory framework.

To the Delhi Police, the NHRC said the report submitted by it pursuant to an earlier notice of the Commission is taken on record.

“The Commissioner of Police, Delhi, is granted a further period of two weeks to furnish the additional information/details sought and submit an updated action taken report, specifically indicating the action taken in the matter and the information sought/received from Telegram, if any, along with consequential action taken thereon,” the proceedings said.

Source: <https://www.thestatesman.com/cities/chandigarh/punjab-congress-chief-seeks-nhrc-probe-into-alleged-torture-of-bhagwant-mann-protester-compares-cm-to-abdali-1503634815.html/amp>

Punjab Congress chief seeks NHRC probe into alleged torture of Bhagwant Mann protester, compares CM to 'Abdali'

Neeraj Bali September 4, 2026 6:33 pm

Punjab Congress president Amarinder Singh Raja Warring on Friday sought a National Human Rights Commission probe into allegations that a man who waved a black flag during Chief Minister Bhagwant Mann's programme in Sangrur was beaten, given electric shocks and humiliated in police custody.

Warring, the Congress MP from Ludhiana, said the allegations involving Mohanjeet Singh of Sheron village were serious enough to require an independent investigation and preservation of police, medical and electronic records.

He also launched a personal attack on Mann, comparing his conduct with that of 18th-century Afghan ruler Ahmad Shah Abdali.

"Bhagwant Mann has started behaving like Ahmad Shah Abdali, probably believing that he is going to rule forever," Warring told reporters.

The chief minister should be ashamed of the treatment meted out to Mohanjeet," he said.

Mohanjeet had climbed onto the roof of a house during Mann's public programme at Sheron village on Sept. 2 and displayed a black flag. According to Warring's complaint, he was protesting over the drug problem in the area.

Police personnel subsequently took him into custody.

The treatment he allegedly received after his detention has now become the focus of attacks on the Aam Aadmi Party government from opposition parties.

In his letter to the NHRC chairperson, Warring said Mohanjeet had alleged that police personnel caught him on the rooftop and beat him before taking him to Sunam police station.

There, according to the complaint, he was subjected to electric shocks and his legs were stretched apart "to an extreme extent". Warring's letter also records allegations that Mohanjeet's beard and hair were pulled and that salt was sprinkled over injuries on his body.

The allegations have not been independently verified, and no finding of custodial torture has yet been made against the police personnel named or referred to in the complaint.

Warring raised another allegation that could become central to any investigation — Mohanjeet's claim that he was

forcibly made to consume drugs in custody and was then subjected to a dope test.

The test returned positive, and an FIR was subsequently registered against him for alleged drug consumption, according to the Congress leader.

Warring called it a “fabricated FIR”.

“The matter may kindly be investigated and all those, particularly the police personnel responsible for torture and the fabricated FIR, must be dealt with severely,” he said in his letter.

His complaint asks the NHRC to order an “independent, impartial and time-bound inquiry” into the alleged assault and custodial treatment.

It also seeks a detailed report from the Punjab government and police on Mohanjeet’s detention, medical examination, dope test and registration of the FIR.

Warring asked that CCTV footage, video recordings, medical and medico-legal records, dope-test reports, police records, call records and other electronic material be preserved and examined.

He also sought an independent medical examination of Mohanjeet so that any injuries or signs of physical abuse could be documented.

Taking the issue to social media, Warring said the case raised a wider question about the government’s response to public protest.

“If a citizen is punished for raising his voice against drugs, what message is the Punjab government sending?” he said.

“Power cannot be a shield for brutality. Those responsible must be held accountable and brought to justice.”

The Punjab Congress has thrown its weight behind Mohanjeet. Warring said Congress Legislature Party leader Partap Singh Bajwa had met him on Friday and that he would also visit him.

The NHRC complaint does not establish the allegations as fact. Any finding on whether Mohanjeet was tortured, forcibly administered a substance or falsely implicated would require examination of medical records, police documents and other evidence sought by Warring.

The row has nevertheless given the opposition another line of attack against Mann, with the Congress portraying the case as a test of how his government handles dissent.

Warring also said the Congress would hold a protest on Sept. 8 against what he described as corruption in the AAP government.

Asked about Rahul Gandhi’s proposed Punjab visit, he said the schedule was still being worked out.

“The dates are being finalised,” Warring said. “They will be announced very soon.”

Source: <https://www.tribuneindia.com/news/punjab/bjp-seeks-nhrc-probe-into-alleged-custodial-torture-of-sikh-protester-by-punjab-police/>

Home / Punjab / BJP seeks NHRC probe into 'custodial torture' of Sikh protester by Punjab Police

BJP seeks NHRC probe into 'custodial torture' of Sikh protester by Punjab Police

This police brutality is reminiscent of the atrocities committed against Sikhs during the rule of Zakariya Khan, said Sunil Jakhar

Jupinderjit Singh Aditi Tandon

Chandigarh/New Delhi, Updated At : 07:13 PM Sep 04, 2026 IST

BJP national general secretary and Rajya Sabha MP Tarun Chugh has sought urgent intervention from the National Human Rights Commission (NHRC) over the alleged custodial torture of a Sikh youth, Mohanjit Singh, and mistreatment of his family by the Punjab Police.

In a letter to NHRC member Priyank Kanoongo on Friday, Chugh alleged that the incident took place after Chief Minister Bhagwant Mann held a "Lok Milni" programme in Sheron village, under the Sunam Assembly constituency, on September 2. According to Chugh, Mohanjit Singh had displayed a black flag in protest against what he described as the state government's failure to curb drug abuse in Punjab.

Chugh alleged that instead of addressing the youth's grievance, police arrested him and subjected him to custodial torture. Citing Mohanjit Singh's account, he claimed that the youth was stripped and beaten in custody, had cuts allegedly made on his thighs with a blade, and had salt rubbed into the wounds. He further alleged that the youth was subjected to repeated electric shocks.

The BJP leader also alleged that police forcibly opened Mohanjit Singh's "joora" and pulled his hair and beard, describing the act as an assault on his religious identity. He claimed that a DSP-rank officer also mistreated and insulted the youth's elderly mother and sister during the period of custody.

Chugh further alleged that officials made a video call while Mohanjit Singh was being stripped and tortured and displayed his bloodied and injured condition during the call. He said that, if established, the allegation would raise serious questions about the involvement of senior officials in the alleged human rights violation.

Chugh urged NHRC to take suo motu cognisance of the matter, constitute an independent fact-finding team to visit Sheron village and the concerned police station, order registration of an FIR against the police personnel allegedly responsible, including the DSP, and ensure security and medical assistance for Mohanjit Singh and his family.

Former Punjab BJP president Sunil Jakhar also condemned the alleged torture of Mohanjit Singh. He said that, in a democracy, Indian citizens have a constitutional right to protest peacefully.

"The Chief Minister has begun to consider himself a ruler of the Mughal era and is now trampling upon the

democratic rights of the people. The desecration of a Sikh youth's articles of faith is an even more serious offence. This police brutality is reminiscent of the atrocities committed against Sikhs during the rule of Zakariya Khan," Jakhar said.

In a message shared on social media regarding the incident, Jakhar wrote: "Anti-Panth Chief Minister Bhagwant Mann has now fallen so low as to crush democracy and humanity. Mohanjit Singh, a youth from village Sheron, exercised his fundamental right to protest over a matter of public interest, such as the sale of drugs in the area. The fact that the government could not tolerate his protest, subjected him to police brutality reminiscent of Zakariya Khan's rule, and senior officials watched the torture live demonstrates the extent to which the Chief Minister, intoxicated with the arrogance of power, has begun violating the fundamental rights of the people."

"Administering electric shocks to a Gursikh youth, brutally beating him, and desecrating his Kakars have brought back memories of the era of the Mughal empire. The Chief Minister should remember that power does not last forever, but the stain of arrogance of power will be associated with him for the rest of his life," Jakhar said.

He criticised the Bhagwant Mann government, alleging that the incident reflected an assault on democratic rights. He demanded that the Chief Minister apologise and take action against the police officers responsible. He also appealed to the people of Punjab to vote the AAP government out of power in the 2027 Assembly election.

Source: <https://www.indiatodayne.in/amp/arunachal-pradesh/story/arunachal-sir-row-chakma-community-moves-nhrc-after-voters-blocked-from-hearing-1446657-2026-09-04>

News Arunachal Pradesh

Arunachal SIR row: Chakma community moves NHRC after voters blocked from hearing

Arunachal SIR row: Chakma community moves NHRC after voters blocked from hearing

The Chakma Development Foundation of India moved the NHRC after Chakma voters were allegedly blocked from attending SIR hearings in Bordumsa. The complaint cites repeated violence and seeks protection for Chakma and Hajong voters during the revision process.

India TodayNE

Sep 04, 2026, Updated Sep 04, 2026, 2:12 PM IST

The Chakma Development Foundation of India (CDFI) has approached the National Human Rights Commission (NHRC), seeking intervention after Chakma voters were allegedly prevented from attending hearings linked to the Special Intensive Revision (SIR) of electoral rolls in Bordumsa, Changlang district, Arunachal Pradesh, on September 4.

The development came amid protests by members of the All Arunachal Pradesh Students Union (AAPSU), which led to the postponement of the hearing. The office of the Electoral Registration Officer (ERO) was also damaged during the unrest.

The hearing had also been disrupted on Thursday. According to the CDFI, the ERO could hear only 222 of 252 Form 6 applications, while just 150 of 303 applications were taken up before proceedings were halted following violence.

CDFI chairman Suhas Chakma said the recurrence of violence had raised serious concerns over the safety of Chakma and Hajong communities during the ongoing electoral revision process.

"The repeat of the violence today after yesterday's incidents exposes the absolute failure of the State of Arunachal Pradesh in all aspects," Chakma said, adding that the situation should not have been allowed to escalate into widespread violence and stone-pelting.

The CDFI has asked the NHRC to enforce the Supreme Court's 1996 judgment in National Human Rights Commission v State of Arunachal Pradesh, which directed the state government to protect the life and personal liberty of Chakmas residing in Arunachal Pradesh.

The organisation said the judgment specifically requires the state to prevent organised attempts to forcibly evict or drive Chakmas out of the state and, where necessary, deploy police or paramilitary forces to protect them.

Citing the violence reported on September 3 and 4, the CDFI said the security situation posed a serious threat to

the lives and liberties of Chakmas and Hajongs during upcoming SIR hearings.

It has sought directions from the NHRC to the Union Ministry of Home Affairs, the Arunachal Pradesh government and the Election Commission of India to ensure the safety and protection of Chakma and Hajong voters throughout the electoral revision process.

Source: <https://economictimes.indiatimes.com/news/india/chakmas-prevented-from-appearing-at-sir-hearings-in-arunachal-pradesh-nhrc-intervention-sought/articleshow/133772330.cms?from=mdr>

Chakmas prevented from appearing at SIR hearings in Arunachal Pradesh; NHRC intervention sought

By Bikash Singh, ET Bureau Last Updated: Sep 04, 2026, 10:50:00 PM IST

Synopsis

Following protests by members of the All Arunachal Pradesh Students Union (AAPSU), the hearing at Bordumsa in Changlang district had to be postponed. The office of the Electoral Registration Officer (ERO) was also damaged.

Guwahati: The Chakma Development Foundation of India (CDFI) sought the intervention of the Hon'ble National Human Rights Commission (NHRC) to enforce the Supreme Court judgment in National Human Rights Commission v. State of Arunachal Pradesh [1996 AIR 1234, 1996 SCC (1) 742], after Chakma electors were prevented from appearing at the hearing of the Special Intensive Revision (SIR) at Bordumsa in Changlang district today.

Following protests by members of the All Arunachal Pradesh Students Union (AAPSU), the hearing at Bordumsa in Changlang district had to be postponed. The office of the Electoral Registration Officer (ERO) was also damaged.

The hearing at Bordumsa could not be completed on Thursday either. The ERO was able to hear only 222 of the 252 Form 6 applications, while only 150 of the 303 applications could be heard. Because of the violence, the hearing had to be postponed.

"The repeat of the violence on Friday after yesterday's incidents exposes the absolute failure of the State of Arunachal Pradesh in all aspects. The situation should never have been allowed to reach a stage where people resort to widespread violence and stone-pelting etc." stated Suhas Chakma.

In order to restore peace and tranquillity, the CDFI filed a complaint with the NHRC seeking enforcement of the 1996 judgment, which directed that "The State of Arunachal Pradesh shall ensure that the life and personal liberty of each and every Chakma residing within the State shall be protected and any attempt to forcibly evict or drive them out of the State by organised groups, such as the AAPSU shall be repelled, if necessary by requisitioning the service of para-military or police force, and if additional forces are considered necessary to carry out this direction, the State of Arunachal Pradesh will request the Union of India to provide such additional force, and the second respondent shall provide such additional force as is necessary to protect the lives and liberty of the Chakmas."

In light of the violence on 3-4 September 2026, there are serious threats to the lives and liberties of Chakmas and Hajongs during the forthcoming hearings. The CDFI has therefore sought directions from the NHRC to the Ministry of Home Affairs, the State of Arunachal Pradesh, and the Election Commission of India to ensure the right to life and personal liberty of Chakmas and Hajongs during the ongoing Special Intensive Revision

Source: <https://hubnetwork.in/sir-hearing-disrupted-in-bordumsa-cdfi-seeks-nhrc-protection-for-chakmas-and-hajongs/>

SIR hearing disrupted in Bordumsa, CDFI seeks NHRC protection for Chakmas and Hajongs

By Hub Network September 4, 2026

Changlang Sept 4: The Chakma Development Foundation of India (CDFI) has approached the National Human Rights Commission after Chakma electors were allegedly prevented from attending Special Intensive Revision hearings in Arunachal Pradesh's Changlang district.

The CDFI said protests by members of the All Arunachal Pradesh Students' Union disrupted the hearing at Bordumsa on Thursday. It alleged that the Electoral Registration Officer's office was also damaged.

The proceedings had remained incomplete on Wednesday following disturbances at the venue. An official notice said the ERO disposed of 222 of the 252 Form-6 applications and 150 of the 303 Form-7 applications relating to the 49/33-Bijoypur polling station.

The remaining 30 Form-6 and 153 Form-7 cases were rescheduled for Thursday. However, the CDFI claimed the hearing was again disrupted.

CDFI founder Suhas Chakma termed the repeated disturbances a failure of the state government and said the situation should not have been allowed to escalate.

In its complaint, the organisation sought enforcement of the Supreme Court's 1996 judgment directing the Arunachal Pradesh government to protect the lives and personal liberty of Chakmas and prevent their forcible eviction by organised groups.

The CDFI urged the NHRC to issue directions to the Union Home Ministry, the Arunachal Pradesh government and the Election Commission of India to protect Chakmas and Hajongs during the remaining SIR hearings.

Source: <https://northeasttoday.in/northeast/arunachal-pradesh/arunachal-bordumsa-sir-row-cdfi-seeks-central-security-cover-moves-nhrc-after-two-day-violence/>

Arunachal: Bordumsa SIR Row; CDFI Seeks Central Security Cover, Moves NHRC After Two-Day Violence
4th September 2026 No Comments Posted in Arunachal Pradesh, Featured, Northeast
Saraswati Gao, NET Correspondent, Arunachal Pradesh

The ongoing Special Intensive Revision (SIR) of electoral rolls in Bordumsa-Diyun has taken a violent turn, with the Chakma Development Foundation of India (CDFI) approaching the National Human Rights Commission for protection of Chakma and Hajong electors.

According to CDFI, hearings at Bordumsa in Changlang district had to be called off on September 3 and 4 after protests by the All Arunachal Pradesh Students' Union (AAPSU) allegedly turned violent, leading to damage to the Electoral Registration Officer's office.

The foundation claimed that the disruption prevented many Chakma voters from attending their Form 6 verification hearings. On Day 1, only 222 cases out of 252 were heard, and on Day 2, only 150 out of 303 could be completed before proceedings were abandoned.

CDFI Chairman Suhas Chakma termed the back-to-back incidents as a "failure of the state machinery" and said allowing the situation to escalate to stone-pelting raises grave concerns. Travel Guides & Travelogues

In its petition to the NHRC, the CDFI has invoked the landmark 1996 Supreme Court judgment in the NHRC vs State of Arunachal Pradesh case. The apex court had then directed the state government to protect the life and liberty of Chakmas, to repel any organised attempt to evict them, and to requisition central paramilitary forces if required, with the Centre bound to provide such assistance.

Pointing to the unrest on Sept 3-4, the CDFI has asked the Commission to direct the Ministry of Home Affairs, the state government and the Election Commission of India to ensure adequate security arrangements for the community during the remaining SIR schedule and to guarantee that no elector is denied the right to appear due to intimidation.

The SIR exercise in the Bordumsa-Diyun constituency has been contentious, with AAPSU warning against inclusion of what it calls bogus and non-genuine voters, while Chakma organisations have alleged systematic targeting of their community.

Source: <https://dailypioneer.com/news/bjp-mp-accuses-punjab-police-of-custodial-torture-of-sikh-youth>

BJP MP accuses Punjab Police of custodial torture of Sikh youth

By Pioneer News Service September 05, 2026

BJP's Rajya Sabha MP Tarun Chugh on Friday urged the National Human Rights Commission to take suo motu cognisance of the alleged custodial torture of a Sikh youth, who waved a black flag at a programme of the Punjab chief minister.

Chugh requested the human rights body to send an independent fact-finding team to the village where the incident took place and the police station concerned, and direct registration of an FIR against the officers involved, including the deputy superintendent of police.

He also sought high-level security and medical assistance for the victim and his family, alleging that they face serious threats from the State machinery.

In a letter to National Human Rights Commission (NHRC) member Priyank Kanoongo, Chugh, who is also the BJP national headquarters in-charge, alleged that a local youth, Mohanjeet Singh, was arrested and subjected to brutal custodial torture after he waved a black flag at Punjab Chief Minister Bhagwant Mann's programme in Sheron village on September 2 to protest against the AAP Government's handling of drug menace.

Singh was subjected to brutality "reminiscent of medieval-era torture", Chugh said, adding that he was stripped naked and beaten in custody.

The youth's thighs were cut with a blade, salt was rubbed onto his bleeding wounds, and he was subjected to repeated electric shocks, the MP claimed.

"I am writing to urgently and immediately draw your attention to a deeply disturbing and horrific incident of alleged State-sponsored custodial torture in Punjab, which has completely shaken the conscience of our democratic society," Chugh wrote.

"The brutal treatment allegedly meted out to a young citizen by Punjab Police not only violates fundamental human rights but also represents a dark day for democracy and the rule of law in the state," he added.

Quoting the youth's revelation to the media, Chugh said that when the youngster was being stripped and assaulted, police officials made a video call.

"The officials allegedly showed the youth's naked, bloodied, and agonised condition to the caller. If true, this would indicate the direct involvement and sadistic complicity of the highest executive office of the State machinery," he said.

The BJP leader also alleged that police officials forcibly opened the youth's "joora" (hair knot) and pulled his beard and hair, describing it as an attack on his Sikh identity and religious sentiments.

In addition to this, a DSP-rank officer tortured and humiliated the youth's elderly mother and sister, the BJP leader said.

"We cannot allow our State to become a police State, where young people are subjected to torture and humiliation for raising their voice against drugs," he said, demanding action.

Source: <https://indianexpress.com/article/explained/explained-law/nhrc-notice-meta-instagram-ads-pocso-rules-10863594/>

How Instagram ads row underlines India's problem with reporting child abuse material

NHRC has issued notices over paid Instagram ads directing users to Telegram channels offering child sexual abuse material. Of 1.9 million CyberTipline reports India received in 2025, only a fraction translated into police action.

Written by: Amaal Sheikh

9 min read New Delhi Sep 5, 2026 06:36 AM IST

The National Human Rights Commission (NHRC), under the Protection of Human Rights Act, has issued notices to the Ministry of Electronics and Information Technology (MeitY), the Ministry of Information and Broadcasting (MIB), and the Delhi Police over paid Instagram advertisements that allegedly used search terms like “rape video” and “child video” to direct users to Telegram channels offering child sexual abuse material (CSAM) and has directed for the Action Taken Report to be sent to the Commission within two weeks.

The notice, issued on Wednesday (September 2), flagged advertisements that had passed review systems of Meta, which owns Instagram, and remained available until they were brought to the company's attention.

The NHRC's order raised two questions: on whether statutory reporting obligations under the Protection of Children from Sexual Offences (POCSO) Act, 2012, were complied with, and whether platforms whose AI systems actively shape content can continue to claim the legal protections available to intermediaries.

What NHRC asked

On compliance with statutory obligations, the NHRC has asked Meta whether alleged offences were reported, and if not, for it to identify those responsible for ensuring compliance.

Under the POCSO Act, Section 19 mandates that any person “who has apprehension that an offence under this Act is likely to be committed or has knowledge that such an offence has been committed” shall report it to the Special Juvenile Police or the local police unit. This obligation, the Commission states, “cannot be substituted by internal correspondence, grievance redressal or regulatory engagement”.

On a supplementary representation filed before the Commission, which argues that Meta's AI-assisted tools now does more than host third-party content, that is, the company's systems can generate captions, recommend posting schedules, optimise engagement, and assist monetisation.

The NHRC noted that this raises a “significant regulatory question” concerning platforms whose AI-enabled systems participate in “generating, editing, transforming, recommending, assisting and disseminating content”.

It has asked MIB to examine whether such functions remain consistent with intermediary status, or whether they resemble the role of a publisher of online curated content under the IT Rules, 2021, framing the issue as whether

the law adequately distinguishes “mere hosting/transmission of third-party content” from “substantive platform involvement in its generation, modification, curation, recommendation, publication, amplification or monetisation”.

Where this fits into India's larger problem

The Meta case turns on a single complaint. But it lands inside a system that already struggles to convert reports into prosecutions. India received around 1.9 million CyberTipline reports in 2025. Yet only a fraction of these translate into police action.

CyberTipline reports are alerts that are generated when tech platforms detect suspected child sexual abuse and exploitation material (CSEAM). Once a report is linked to India, it is routed to Indian authorities for verification and investigation. These reports include images and videos depicting child sexual abuse, attempts to distribute such material, online grooming, sextortion, trafficking related content, or accounts suspected of sharing or storing CSAM.

A CyberTipline report begins outside India. Tech platforms detect suspected CSEAM and report it to the National Centre for Missing and Exploited Children in the US, which operates the CyberTipline. When the activity appears linked to India, the report is then forwarded to the Indian authorities.

According to Naresh Diwan of the Delhi Police Cyber Cell, the reports are processed by the NCRB and the Indian Cybercrime Coordination Centre (I4C). Both of these function under the Union Ministry of Home Affairs. Once data is received, the reports are routed through a central system and assigned to the relevant state and district authorities.

In Delhi, this state-level agency is the Intelligence Fusion and Strategic Operations (IFSO) unit. Diwan said that IFSO receives the report from the NCRB and I4C, verifies the district it points to, and forwards it to the relevant police station along with a tipline number. Investigators then seek two categories of information from the platform — who sent the material, and who received it.

NCRB's 2024 Crime in India report offers a measure of how much survives that funnel. Of 1,238 cybercrime cases registered against children under the IT Act that year, 1,099 — nearly nine in 10 — involved publishing or transmitting sexually explicit material depicting children.

Before an FIR is registered, authorities conduct a preliminary verification exercise.

Investigators use information contained in the CyberTipline report — including the account details, IP logs, linked email addresses, phone numbers, account creation records, and digital hash values — to identify the jurisdiction from which the content was uploaded or shared.

A hash value functions as a digital fingerprint of a file. Investigators compare this hash of material recovered during the inquiry with the hash contained in the CyberTipline report to verify that both refer to the same content.

But not every report progresses beyond this stage. Experts say that these reports vary significantly in quality and completeness, as some contain enough information to support immediate action, while others require additional verification before investigators can determine whether an offence has occurred.

Registration of FIR

When investigators recognise the jurisdiction and access the flagged material, they assess whether it prima facie depicts child sexual abuse material. “If viewing the video or photograph makes it appear, prima facie, that this is an obscene material pertaining to a minor, we register an FIR on that basis,” Diwan said.

The digital nature of the reporting chain means that registration is generally tied to the material and technical evidence available in the report. Once the jurisdiction is identified and the material verified, the case is forwarded to the local police station or cyber police unit for registration and investigation.

One of the more recurring difficulties is verifying the age of the victim. Diwan says that there are cases where images and videos do not clearly establish whether the person depicted is a child. Poor image quality, blurred visuals, or uncertainty about age can prevent authorities from proceeding. "So usually when the background is blurred, and the images are not clear, we do not register a case either," he said.

Once an FIR is registered, investigators begin the process of identifying the individual behind the account. Police obtain subscriber information from platforms, trace IP addresses, identify internet service providers, and seize devices for forensic examination.

They also look into fresh account information from platforms to cross-check the details contained in the CyberTipline report. Digital evidence retrieved from phones, computers, and storage devices is examined as well. The chain of custody is documented through certificates issued under Section 63 of the Bharatiya Sakshya Adhiniyam, 2023, which state that the chain of custody was not broken.

Because tracing an account is easier, investigators rely on multiple data points, including telecom records, platform information, and financial transactions that link the offence to a specific individual.

Speaking to The Indian Express, Bhuwan Ribhu, advocate and founder of the civil society network Just Rights for Children, described an investigation in which a Telegram-based CSEAM network was traced through a UPI payment trail. Investigators matched telecom and financial records and found that the SIM card was registered in Madhya Pradesh while the account was being operated from Uttar Pradesh. "This mismatch is what led the investigators to the actual person," Ribhu said.

Cases in courts

Cases involving online child sexual abuse material are generally tried before special courts designated under the POCSO Act. Under Section 28(3), the Act grants POCSO Special Courts jurisdiction to try offences under Section 67B of the IT Act involving the publication or transmission of sexually explicit material depicting children.

However, convictions depend heavily on the digital evidence. Experts say that defence arguments frequently focus on attribution, whether the accused was actually the person using the device, SIM card, or internet connection linked to the offence. Where investigators are unable to identify the person responsible despite exhausting available leads, police may file a closure report.

What the reports don't reveal

Perhaps the limitation of a CyberTipline report is that it often identifies where abusive material was found, not where it originated. To establish the origin of the material usually requires a separate investigation involving devices, communication records, financial trails, and witness statements.

Ribhu says that these delays are built into the system even before a report reaches the local police. Even when the child, offender, and platform are all located in India, the report often travels through multiple entities before reaching a police station, he said. "Every one of those extra steps is a delay a child cannot afford," he said, referring to the multiple agencies through which reports pass before reaching state authorities.

The challenge, he added, is growing more complex as offenders increasingly use encrypted platforms and AI-generated content. "Equipping agencies isn't a one-time fix, because the crime itself keeps changing shape," Ribhu said, as offenders' usage of the new technology makes it harder to detect them and the content through traditional methods such as hash matching of known content. "Law enforcement has to move at the same pace as the crime evolves, not catch up to where it was two years ago," Ribhu said.

Source: <https://www.bhaskarhindi.com/other/hindi-punjab-congress-condemns-youths-detention-for-waving-black-flag-at-cm-mann-20260904180704-1355582>

पंजाब कांग्रेस ने सीएम मान को काला झंडा दिखाने पर युवक को हिरासत में लेने की निंदा की
4 Sept 2026 11:33 PM

कांग्रेस की पंजाब इकाई के अध्यक्ष अमरिंदर सिंह राजा वर्डिंग ने शुक्रवार को प्रदर्शनकारी मोहनजीत सिंह सिद्धू को हिरासत में लेने और उन्हें 'प्रताड़ित' करने की निंदा की। सिद्धू ने मुख्यमंत्री भगवंत मान को काला झंडा दिखाया था।

चंडीगढ़, 4 सितंबर (आईएनएस)। कांग्रेस की पंजाब इकाई के अध्यक्ष अमरिंदर सिंह राजा वर्डिंग ने शुक्रवार को प्रदर्शनकारी मोहनजीत सिंह सिद्धू को हिरासत में लेने और उन्हें 'प्रताड़ित' करने की निंदा की। सिद्धू ने मुख्यमंत्री भगवंत मान को काला झंडा दिखाया था। राजा वर्डिंग ने मान पर आरोप लगाया कि वे अहमद शाह अब्दाली की तरह व्यवहार करने लगे हैं, "शायद उन्हें लगता है कि वे हमेशा राज करेंगे"। कांग्रेस नेता ने यह भी कहा कि उन्होंने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को पत्र लिखकर पंजाब पुलिस द्वारा युवक को प्रताड़ित किए जाने की जांच करने का आग्रह किया है। युवक ने सरकार के विरोध में मुख्यमंत्री के काफिले को काला झंडा दिखाया था। एनएचआरसी अध्यक्ष को लिखे पत्र में उन्होंने आरोप लगाया कि गिरफ्तारी के बाद पुलिस हिरासत में सिद्धू को बेरहमी से प्रताड़ित किया गया और उन्हें बिजली के झटके दिए गए। उन्होंने आगे कहा कि सिद्धू ने दावा किया है कि पुलिसकर्मियों ने जबरन उन्हें नशीली दवाएं दीं और बाद में उनका डोप टेस्ट किया, जो पॉजिटिव आया। राजा वर्डिंग ने कहा कि पंजाब पुलिस ने अब नशीली दवाओं के सेवन के लिए सिद्धू के खिलाफ एफआईआर दर्ज की है। उन्होंने इस मामले को 'मनगढ़ंत एफआईआर' बताया। उन्होंने अपने पत्र में कहा, "कृपया इस मामले की जांच की जाए और उन सभी लोगों, खासकर प्रताड़ना और मनगढ़ंत एफआईआर के लिए जिम्मेदार पुलिसकर्मियों के खिलाफ कड़ी कार्रवाई की जाए।" पंजाब कांग्रेस प्रमुख ने कहा कि यह घटना मान के नेतृत्व वाली आम आदमी पार्टी सरकार के तहत 'पुलिस की बर्बरता और क्रूरता' को दर्शाती है। लुधियाना से कांग्रेस सांसद वर्डिंग ने उन दोषी पुलिसकर्मियों के खिलाफ उचित कार्रवाई की मांग की जिन्होंने सिद्धू को प्रताड़ित किया। पीसीसी अध्यक्ष ने बाद में मीडिया से बात करते हुए कहा कि कांग्रेस सिद्धू के साथ खड़ी है। उन्होंने कहा कि जहां कांग्रेस विधायक दल के नेता प्रताप सिंह बाजवा ने शुक्रवार को उनसे (सिद्धू से) मुलाकात की थी, वहीं वे खुद भी बाद में उनसे मिलने जाएंगे। उन्होंने यह भी घोषणा की कि कांग्रेस 8 सितंबर को आप सरकार के भ्रष्टाचार के खिलाफ बड़े पैमाने पर विरोध प्रदर्शन करेगी, क्योंकि सरकार ने सारी हदें पार कर दी हैं। पार्टी के वरिष्ठ नेता राहुल गांधी के पंजाब दौरे के बारे में पूछे गए एक सवाल पर उन्होंने कहा कि तारीखें तय की जा रही हैं और जल्द ही उनकी घोषणा की जाएगी।

Source: <https://www.khaskhabar.com/local/punjab/punjab-chandigarh-news/news-mann-government-to-honour-75-teachers-with-state-awards-on-teachers-day-harjot-singh-bains-news-hindi-1-842163-KKN.html>

शिक्षक दिवस पर 75 शिक्षकों को राज्य पुरस्कारों से सम्मानित करेगी मान सरकार : हरजोत सिंह बैस
khaskhabar.com: शुक्रवार, 04 सितम्बर 2026 11:57 PM

खास खबर। चंडीगढ़ पंजाब के शिक्षा मंत्री स. हरजोत सिंह बैस ने बताया कि प्रदेश में शिक्षा का स्वरूप बदलने वाले शिक्षकों को सम्मान देने की वचनबद्धता के तहत मुख्यमंत्री भगवंत मान के नेतृत्व वाली पंजाब सरकार द्वारा शिक्षक दिवस के अवसर पर 75 शिक्षकों को प्रतिष्ठित राज्य शिक्षक पुरस्कार - 2026 से सम्मानित किया जाएगा।

स. हरजोत सिंह बैस ने बताया कि ये सभी 75 शिक्षक राज्य शिक्षक पुरस्कार नीति के अनुसार पारदर्शी तरीके से योग्यता के आधार पर चुने गए हैं। इनमें से 55 राज्य शिक्षक पुरस्कार के लिए, 10 यंग शिक्षक पुरस्कार के लिए, 4 विशेष शिक्षक पुरस्कार के लिए और 6 प्रबंधकीय पुरस्कार के लिए चुने गए हैं। स. बैस ने कहा कि राज्य सरकार शिक्षकों के बहुमूल्य योगदान को सम्मान देने में बहुत गर्व महसूस कर रही है, क्योंकि शिक्षक न केवल युवाओं के सपनों को दिशा देते हैं, बल्कि उनके उज्ज्वल भविष्य के लिए पथ-प्रदर्शक भी होते हैं। इन 75 शिक्षकों का चयन पूर्ण पारदर्शी, योग्यता-आधारित प्रक्रिया के द्वारा किया गया है, जो यह सुनिश्चित करता है कि इस प्रतिष्ठित सम्मान के लिए उत्कृष्टता और समर्पण ही एकमात्र मापदंड है।

शिक्षा मंत्री ने जोर देते हुए कहा कि ये पुरस्कार शिक्षा क्षेत्र में शिक्षकों को सम्मान देकर उन्हें आगे और मेहनत के लिए प्रेरित करने तथा उत्कृष्टता की संस्कृति को प्रोत्साहित करने के प्रति मुख्यमंत्री मान के नेतृत्व वाली पंजाब सरकार की अटूट प्रतिबद्धता का प्रत्यक्ष प्रमाण हैं।

स. बैस ने कहा, "शिक्षक हमारी शिक्षा प्रणाली के केंद्र बिंदु हैं और उनके अथक प्रयासों को मान्यता देना हमारा प्राथमिक कर्तव्य है। मैं इन पुरस्कारों के लिए चुने गए सभी शिक्षकों को बधाई देता हूँ और संपूर्ण शिक्षक वर्ग से उत्कृष्टता के लिए प्रयासरत रहने की अपील करता हूँ।"

शिक्षा के क्षेत्र में सफलता का श्रेय शिक्षकों की मेहनत और समर्पण को देते हुए स. हरजोत सिंह बैस ने कहा कि नीति आयोग द्वारा पंजाब को 2026-27 के लिए कक्षा शिक्षा के परिणामों में सर्वश्रेष्ठ प्रदर्शन करने वाले राज्य के रूप में मान्यता दी गई है और भारत सरकार के परख राष्ट्रीय सर्वेक्षण-2024 में केरल को पीछे छोड़कर देश में प्रथम स्थान पर रहा है।

Source: <https://www.bhaskarhindi.com/other/punjab-mohanjeet-singh-ke-kathit-utpidan-mamle-mein-congress-ne-nhrc-ko-likha-patra-sarkar-aur-police-par-lagae-gambhir-aarop-1355445>

पंजाब सामाजिक कार्यकर्ता के उत्पीड़न मामले में कांग्रेस ने एनएचआरसी को लिखा पत्र, सरकार और पुलिस पर लगाए गंभीर आरोप
4 Sept 2026 7:50 PM

पंजाब कांग्रेस अध्यक्ष और सांसद अमरिंदर सिंह राजा वडिंग ने नशे के खिलाफ आवाज उठाने वाले सामाजिक कार्यकर्ता मोहनजीत सिंह उर्फ मोहनजीत शेरों के उत्पीड़न, हिरासत में यातना और जबरन नशा करवाने के आरोपों को लेकर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को पत्र लिखकर हस्तक्षेप की मांग की है।

चंडीगढ़, 4 सितंबर (आईएनएस)। पंजाब कांग्रेस अध्यक्ष और सांसद अमरिंदर सिंह राजा वडिंग ने नशे के खिलाफ आवाज उठाने वाले सामाजिक कार्यकर्ता मोहनजीत सिंह उर्फ मोहनजीत शेरों के उत्पीड़न, हिरासत में यातना और जबरन नशा करवाने के आरोपों को लेकर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को पत्र लिखकर हस्तक्षेप की मांग की है। सांसद अमरिंदर सिंह राजा वडिंग ने सोशल मीडिया प्लेटफॉर्म एक्स पर कहा कि उन्होंने मोहनजीत सिंह को न्याय दिलाने के लिए आयोग से शिकायत की है। उन्होंने सवाल उठाया कि अगर कोई नागरिक नशे के खिलाफ आवाज उठाता है और उसे इसके लिए प्रताड़ित किया जाता है। यह बेहद चिंताजनक है। उन्होंने कहा कि सत्ता कभी क्रूरता की ढाल नहीं बन सकती और दोषियों को कानून के दायरे में लाकर जवाबदेह बनाया जाना चाहिए। एनएचआरसी को भेजे गए पत्र में सांसद अमरिंदर सिंह ने कहा कि 2 सितंबर को संगरूर जिले के गांव शेरों में मुख्यमंत्री भगवंत मान की रैली के दौरान मोहनजीत सिंह ने पंजाब में बढ़ते नशे के खिलाफ शांतिपूर्ण विरोध प्रदर्शन किया था। उन्होंने एक मकान की छत से काला झंडा दिखाते हुए सरकार से सवाल किया था कि मुख्यमंत्री के अपने जिले संगरूर में भी नशे की समस्या पर प्रभावी नियंत्रण क्यों नहीं हो पा रहा है। विरोध प्रदर्शन के बाद उन्हें पुलिस हिरासत में ले लिया गया। बाद में अस्पताल से मोहनजीत सिंह ने आरोप लगाया कि हिरासत के दौरान उनके साथ गंभीर मारपीट, मानसिक उत्पीड़न, अपमानजनक व्यवहार किया गया और यातनाएं दी गईं। पुलिसकर्मियों ने उन्हें चप्पलों से बुरी तरह पीटा, सुनाम पुलिस चौकी ले जाकर बिजली के झटके दिए, पैरों को जबरन फैलाया, दाढ़ी और बाल खींचे तथा शरीर पर लगी चोटों पर नमक छिड़का गया। मोहनजीत सिंह का यह भी आरोप है कि उन्हें शौचालय में फेंक दिया गया और मारपीट की पूरी प्रक्रिया वीडियो कॉल के जरिए किसी अन्य व्यक्ति को दिखाई गई। उन्होंने यह भी आरोप लगाया कि डीएसपी खैरा ने उन्हें धमकी दी कि यदि उन्होंने घटना के बारे में किसी को बताया तो उन्हें घर से बाहर भी नहीं निकलने दिया जाएगा। सांसद अमरिंदर सिंह राजा वडिंग ने पत्र में गंभीर आरोप का उल्लेख करते हुए कहा कि मोहनजीत सिंह का दावा है कि पुलिस हिरासत के दौरान उन्हें जबरन नशीला पदार्थ दिया गया, जिसके बाद उनका डोप टेस्ट कराया गया और रिपोर्ट पॉजिटिव आने पर उनके खिलाफ नशा सेवन का मामला दर्ज कर दिया गया। सांसद ने कहा कि यह घटनाक्रम बेहद संदिग्ध और गंभीर है तथा इसकी स्वतंत्र और निष्पक्ष जांच होनी चाहिए। उन्होंने राष्ट्रीय मानवाधिकार आयोग से मामले का संज्ञान लेते हुए स्वतंत्र, निष्पक्ष और समयबद्ध जांच कराने, पंजाब सरकार और संबंधित पुलिस अधिकारियों से विस्तृत रिपोर्ट तलब करने, सीसीटीवी फुटेज, मेडिकल रिकॉर्ड, डोप टेस्ट रिपोर्ट, कॉल रिकॉर्ड और अन्य इलेक्ट्रॉनिक साक्ष्यों को सुरक्षित रखने, मोहनजीत सिंह का स्वतंत्र मेडिकल परीक्षण कराने तथा मामले में शामिल सभी लोगों की भूमिका की जांच करने की मांग की है। उन्होंने आयोग से यह भी आग्रह किया कि मोहनजीत सिंह को किसी भी प्रकार की धमकी, दबाव या प्रताड़ना से सुरक्षा दी जाए और दोषी पाए जाने वाले पुलिस अधिकारियों व अन्य लोगों के खिलाफ सख्त कानूनी कार्रवाई की जाए। पंजाब कांग्रेस अध्यक्ष ने कहा कि मामला अत्यंत गंभीर है और सत्य सामने लाने तथा न्याय सुनिश्चित करने के लिए एनएचआरसी का तत्काल हस्तक्षेप जरूरी है।

Source: <https://in.headtopics.com/news/23112306236023883682-87385721>

इंस्टाग्राम पर अश्लील सामग्री मामले: NHRC सख्त, MeitY, IB मंत्रालय और दिल्ली पुलिस को नोटिस जारी - nhrc notices meity ib on instagram csam promotion

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राष्ट्रीय मानव अधिकार आयोग NHRC ने इंस्टाग्राम पर बच्चों से जुड़ी यौन शोषण सामग्री CSAM के विज्ञापन और प्रसार पर इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय MeitY तथा सूचना एवं प्रसारण मंत्रालय IB को नोटिस भेजा है। आयोग ने मेटा की भूमिका पर सवाल उठाते हुए पूछा है कि क्या वह केवल मध्यस्थ न होकर IT नियमों के तहत एक प्रकाशक के रूप में आता है, जिससे...

इंस्टाग्राम पर अश्लील सामग्री मामले: NHRC सख्त, MeitY, I&B मंत्रालय और दिल्ली पुलिस को नोटिस जारी NHRC ने इंस्टाग्राम पर बच्चों से जुड़ी यौन शोषण सामग्री के विज्ञापन और प्रसार पर इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी इंस्टाग्राम पर अश्लील CSAM पर MeitY, I&B को नोटिस दिया। डिजिटल डेस्क, नई दिल्ली। इंस्टाग्राम पर बच्चों से जुड़ी यौन शोषण सामग्री के विज्ञापन और प्रसार के गंभीर मामले में राष्ट्रीय मानव अधिकार आयोग ने सख्त रुख अपनाया है। आयोग ने इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय, सूचना एवं प्रसारण मंत्रालय को नोटिस भेजकर दो सप्ताह के अंदर जवाब मांगा है। आयोग ने खास तौर पर I&B मिनिस्ट्री से पूछा है कि क्या मेटा IT रूल्स, 2021 के तहत ऑनलाइन क्यूरेटेड कंटेंट के पब्लिशर या पब्लिशर के तौर पर उसके रेगुलेटरी दायरे में आता है, जहां भी कंपनी के सिस्टम कंटेंट बनाते, बदलते, क्यूरेट करते, रिकमेंड करते, पब्लिश करते या बढ़ाते हैं। मानव अधिकार आयोग ने स्पष्ट किया है कि यह मामला केवल अश्लील सामग्री अपलोड करने तक सीमित नहीं है, बल्कि यह भी जांच का विषय है कि क्या सोशल मीडिया प्लेटफॉर्म के अपने एल्गोरिदम, सिफारिश प्रणाली और विज्ञापन तंत्र ऐसे आपत्तिजनक कंटेंट को बढ़ावा देने या इससे कमाई करने में शामिल हैं। राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियांक कानूनगो ने स्पष्ट किया कि इस मामले में इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय ने मेटा को नोटिस जारी किया है और दिल्ली पुलिस की जांच जारी है। सोशल मीडिया प्लेटफॉर्म इंस्टाग्राम पर आपत्तिजनक सामग्री और उसके प्रचार-प्रसार को लेकर राष्ट्रीय मानव अधिकार आयोग का रुख बेहद कड़ा हो गया है। आयोग की जांच के दौरान यह बात सामने आई है कि मेटा ऐसी गतिविधियों और कंटेंट मैनेजमेंट सिस्टम में शामिल है, जो उसे सूचना प्रौद्योगिकी अधिनियम की धारा 79 के तहत प्राप्त कानूनी सुरक्षा 'सेफ हार्बर' से बाहर लाती हैं। NHRC के सदस्य प्रियांक कानूनगो ने इस संबंध में स्पष्ट किया कि यदि कोई प्लेटफॉर्म केवल यूजर-अपलोड की सुविधा देने के बजाय एडिटिंग टूल्स प्रदान करता है, वीडियो या पोस्ट के लिए कैप्शन सजेस्ट करता है और एल्गोरिदम के जरिए कंटेंट को बढ़ावा देता है, तो वह महज एक 'मध्यस्थ' नहीं रह जाता। ऐसी स्थिति में वह 'क्यूरेटेड ऑनलाइन कंटेंट' तैयार करने की श्रेणी में आता है।

इंस्टाग्राम पर अश्लील सामग्री मामले: NHRC सख्त, MeitY, I&B मंत्रालय और दिल्ली पुलिस को नोटिस जारी NHRC ने इंस्टाग्राम पर बच्चों से जुड़ी यौन शोषण सामग्री के विज्ञापन और प्रसार पर इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी इंस्टाग्राम पर अश्लील CSAM पर MeitY, I&B को नोटिस दिया। डिजिटल डेस्क, नई दिल्ली। इंस्टाग्राम पर बच्चों से जुड़ी यौन शोषण सामग्री के विज्ञापन और प्रसार के गंभीर मामले में राष्ट्रीय मानव अधिकार आयोग ने सख्त रुख अपनाया है। आयोग ने इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय, सूचना एवं प्रसारण मंत्रालय को नोटिस भेजकर दो सप्ताह के अंदर जवाब मांगा है। आयोग ने खास तौर पर I&B मिनिस्ट्री से पूछा है कि क्या मेटा IT रूल्स, 2021 के तहत ऑनलाइन क्यूरेटेड कंटेंट के पब्लिशर या पब्लिशर के तौर पर उसके रेगुलेटरी दायरे में आता है, जहां भी कंपनी के सिस्टम कंटेंट बनाते, बदलते, क्यूरेट करते, रिकमेंड करते, पब्लिश करते या बढ़ाते हैं। मानव अधिकार आयोग ने स्पष्ट किया है कि यह मामला केवल अश्लील सामग्री अपलोड करने तक सीमित नहीं है, बल्कि यह भी जांच का विषय है कि क्या सोशल मीडिया प्लेटफॉर्म के अपने एल्गोरिदम, सिफारिश प्रणाली और विज्ञापन तंत्र ऐसे आपत्तिजनक कंटेंट को बढ़ावा देने या इससे कमाई करने में शामिल हैं। राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियांक कानूनगो ने स्पष्ट किया कि इस मामले में इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय ने मेटा को नोटिस जारी किया है और दिल्ली पुलिस की जांच जारी है। सोशल मीडिया प्लेटफॉर्म इंस्टाग्राम पर आपत्तिजनक सामग्री और उसके प्रचार-प्रसार को लेकर राष्ट्रीय मानव अधिकार आयोग का रुख बेहद कड़ा हो गया है। आयोग की जांच के दौरान यह बात सामने आई है कि मेटा ऐसी गतिविधियों और कंटेंट मैनेजमेंट सिस्टम में शामिल है, जो उसे सूचना प्रौद्योगिकी अधिनियम की धारा 79 के तहत प्राप्त कानूनी सुरक्षा 'सेफ हार्बर' से बाहर लाती हैं। NHRC के सदस्य प्रियांक कानूनगो ने इस संबंध में स्पष्ट किया कि यदि कोई प्लेटफॉर्म केवल यूजर-अपलोड की सुविधा देने के बजाय एडिटिंग टूल्स प्रदान करता है, वीडियो या पोस्ट के लिए कैप्शन सजेस्ट करता है और एल्गोरिदम के जरिए कंटेंट को बढ़ावा देता है, तो वह महज एक 'मध्यस्थ' नहीं रह जाता। ऐसी स्थिति में वह 'क्यूरेटेड ऑनलाइन कंटेंट' तैयार करने की श्रेणी में आता है।

Source: <https://lalluram.com/amreli-letter-kand-nhrc-orders-7-5-lakh-compensation-to-payal-goti/>

अमरेली लेटर कांड: NHRC का बड़ा फैसला, पीड़ित पायल गोटी को 7.5 लाख रुपये मुआवजा देने का आदेश
Aishwarya 04 Sep 2026, 05:13 PM गुजरात

अहमदाबाद: गुजरात के अमरेली के चर्चित 'लेटर कांड' में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने राज्य सरकार को आरोपी कंप्यूटर ऑपरेटर पायल गोटी को 7.5 लाख रुपये का मुआवजा देने का निर्देश दिया है। गांधीनगर में हुई अंतिम सुनवाई के बाद आयोग ने स्पष्ट किया कि मामले में पुलिस की कार्रवाई से युवती के मानवाधिकारों और सामाजिक गरिमा का गंभीर उल्लंघन हुआ है। सिटीगाइड खोजें

सोशल मीडिया पर एक फर्जी लेटर वायरल होने के बाद यह विवाद सामने आया था, जिसके आधार पर पुलिस ने पायल गोटी को गिरफ्तार किया था। गिरफ्तारी के बाद पायल ने पुलिस प्रशासन पर अवैध हिरासत, शारीरिक व मानसिक यातना देने और जांच के नाम पर सार्वजनिक रूप से धुमाकर सामाजिक रूप से प्रताड़ित करने का आरोप लगाया था।

पुलिस की इस सख्त और गैर-जिम्मेदाराना कार्रवाई का पूरे गुजरात में कड़ा विरोध हुआ था। जमानत मिलने के बाद पायल ने न्याय के लिए मानवाधिकार आयोग का दरवाजा खटखटाया था। NHRC के इस फैसले ने पुलिस की कार्यप्रणाली पर गंभीर सवाल खड़े करते हुए पीड़ित युवती को बड़ी राहत दी है।

Source: <https://www.patrika.com/amp/national-news/punjab-sikh-youth-alleged-custodial-torture-tarun-chugh-nhrc-fir-demand-20883248>

Punjab News: पंजाब में युवक की पिटाई पर BJP हमलावर, तरुण चुघ बोले- ब्लेड से चिरा, नमक डाला और दिए करंट के झटके

Punjab Police controversy: पंजाब के संगरूर के शेरों गांव में मुख्यमंत्री भगवंत मान के कार्यक्रम के बाद एक सिख युवक की कथित हिरासत में बर्बरता को लेकर विवाद तेज हो गया है। बीजेपी सांसद तरुण चुघ ने मामले पर राष्ट्रीय मानवाधिकार आयोग से तत्काल संज्ञान लेने, FIR दर्ज कराने और दोषी पुलिस अधिकारियों के खिलाफ कार्रवाई की मांग की है।

नई दिल्ली Author Anand Shekhar Time Sep 04, 2026

Sikh youth custodial torture: पंजाब के संगरूर जिले के शेरों गांव में मुख्यमंत्री भगवंत मान की जनसभा के दौरान काले कपड़े दिखाकर विरोध करने वाले सामाजिक कार्यकर्ता मोहनजीत सिंह सिद्धू की पुलिस हिरासत में कथित पिटाई को लेकर सियासत तेज हो गई है। भाजपा सांसद तरुण चुघ ने इस मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) से स्वतः संज्ञान लेने की मांग की है और दोषी पुलिस अधिकारियों के खिलाफ तुरंत FIR दर्ज करने और उन्हें सेवा से बर्खास्त करने की मांग की है।

नशे को लेकर सवाल पूछने पर प्रताड़ित करने का आरोप

तरुण चुघ ने आरोप लगाया कि पंजाब की पुलिस आम आदमी पार्टी सरकार के इशारे पर भक्षक बन गई है। उन्होंने दावा किया कि शेरों गांव में जब नशा विरोधी कार्यकर्ता मोहनजीत सिंह सिद्धू ने एक घर की छत से काले कपड़े दिखाकर नशे के मुद्दे पर विरोध दर्ज कराया और सवाल पूछे तो पुलिसकर्मियों ने उनके साथ हैवानियत की सारी हदें पार कर दीं।

तरुण चुघ के अनुसार, युवक को हिरासत में घंटों तक पीटा गया, बिजली के झटके दिए गए, उसके शरीर पर ब्लेड मारकर नमक छिड़का गया और उसके बाल भी नोच लिए गए। उन्होंने यह भी आरोप लगाया कि युवक के परिवार के सदस्यों के साथ भी मारपीट की गई और उन्हें अपशब्द कहे गए।

कपड़े उतारकर वीडियो बनाने का आरोप

तरुण चुघ ने आरोप लगाते हुए कहा कि हिरासत में युवक के कपड़े उतारकर उसका वीडियो बनाया गया और कथित तौर पर वीडियो कॉल करके आम आदमी पार्टी के शीर्ष नेताओं को दिखाया गया। उन्होंने कहा कि एक लोकतांत्रिक व्यवस्था में अगर कोई नागरिक मुख्यमंत्री के सामने नशे जैसे गंभीर सामाजिक संकट पर सवाल पूछता है, तो क्या उसे इस तरह की क्रूर सजा दी जाएगी? उन्होंने इस घटना को मानवाधिकारों का घोर उल्लंघन और लोकतंत्र पर सीधा हमला बताया।

NHRC के हस्तक्षेप और सख्त कानूनी कार्रवाई की मांग

BJP नेता ने कहा कि जो लोग अपनी वर्दी की आड़ में नागरिकों पर अत्याचार करते हैं, उन्हें वह वर्दी या अपने कंधों पर लगे स्टार पहनने का कोई नैतिक या कानूनी अधिकार नहीं है। उन्होंने NHRC से इस मामले में तुरंत दखल देने और मोहनजीत सिंह सिद्धू को न्याय दिलाने की अपील की है।

तरुण चुघ ने मांग की कि इस अमानवीय कृत्य में शामिल चाहे कितना भी बड़ा पुलिस अधिकारी हो, उसके खिलाफ आपराधिक मुकदमा दर्ज कर उसे तुरंत निलंबित किया जाए। साथ ही उन्होंने कहा कि जिन राजनीतिक संरक्षकों के इशारे पर यह जुल्म ढाया गया है, उन तक भी कानून के हाथ पहुंचने चाहिए।

Source: <https://www.khaskhabar.com/local/punjab/punjab-chandigarh-news/news-punjab-congress-writes-to-nhrc-regarding-harassment-of-social-activist-levels-serious-allegations-against-government-and-police-news-hindi-1-842114-KKN.html>

पंजाब : सामाजिक कार्यकर्ता के उत्पीड़न मामले में कांग्रेस ने एनएचआरसी को लिखा पत्र, सरकार और पुलिस पर लगाए गंभीर आरोप
khaskhabar.com: शुक्रवार, 04 सितम्बर 2026 8:18 PM

चंडीगढ़। पंजाब कांग्रेस अध्यक्ष और सांसद अमरिंदर सिंह राजा वडिंग ने नशे के खिलाफ आवाज उठाने वाले सामाजिक कार्यकर्ता मोहनजीत सिंह उर्फ मोहनजीत शेरों के उत्पीड़न, हिरासत में यातना और जबरन नशा करवाने के आरोपों को लेकर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को पत्र लिखकर हस्तक्षेप की मांग की है। सांसद अमरिंदर सिंह राजा वडिंग ने सोशल मीडिया प्लेटफॉर्म एक्स पर कहा कि उन्होंने मोहनजीत सिंह को न्याय दिलाने के लिए आयोग से शिकायत की है। उन्होंने सवाल उठाया कि अगर कोई नागरिक नशे के खिलाफ आवाज उठाता है और उसे इसके लिए प्रताड़ित किया जाता है। यह बेहद चिंताजनक है। उन्होंने कहा कि सत्ता कभी क्रूरता की ढाल नहीं बन सकती और दोषियों को कानून के दायरे में लाकर जवाबदेह बनाया जाना चाहिए। एनएचआरसी को भेजे गए पत्र में सांसद अमरिंदर सिंह ने कहा कि 2 सितंबर को संगरूर जिले के गांव शेरों में मुख्यमंत्री भगवंत मान की रैली के दौरान मोहनजीत सिंह ने पंजाब में बढ़ते नशे के खिलाफ शांतिपूर्ण विरोध प्रदर्शन किया था। उन्होंने एक मकान की छत से काला झंडा दिखाते हुए सरकार से सवाल किया था कि मुख्यमंत्री के अपने जिले संगरूर में भी नशे की समस्या पर प्रभावी नियंत्रण क्यों नहीं हो पा रहा है। विरोध प्रदर्शन के बाद उन्हें पुलिस हिरासत में ले लिया गया।

बाद में अस्पताल से मोहनजीत सिंह ने आरोप लगाया कि हिरासत के दौरान उनके साथ गंभीर मारपीट, मानसिक उत्पीड़न, अपमानजनक व्यवहार किया गया और यातनाएं दी गईं। पुलिसकर्मियों ने उन्हें चप्पलों से बुरी तरह पीटा, सुनाम पुलिस चौकी ले जाकर बिजली के झटके दिए, पैरों को जबरन फैलाया, दाढ़ी और बाल खींचे तथा शरीर पर लगी चोटों पर नमक छिड़का गया।

मोहनजीत सिंह का यह भी आरोप है कि उन्हें शौचालय में फेंक दिया गया और मारपीट की पूरी प्रक्रिया वीडियो कॉल के जरिए किसी अन्य व्यक्ति को दिखाई गई। उन्होंने यह भी आरोप लगाया कि डीएसपी खैरा ने उन्हें धमकी दी कि यदि उन्होंने घटना के बारे में किसी को बताया तो उन्हें घर से बाहर भी नहीं निकलने दिया जाएगा।

सांसद अमरिंदर सिंह राजा वडिंग ने पत्र में गंभीर आरोप का उल्लेख करते हुए कहा कि मोहनजीत सिंह का दावा है कि पुलिस हिरासत के दौरान उन्हें जबरन नशीला पदार्थ दिया गया, जिसके बाद उनका डोप टेस्ट कराया गया और रिपोर्ट पॉजिटिव आने पर उनके खिलाफ नशा सेवन का मामला दर्ज कर दिया गया। सांसद ने कहा कि यह घटनाक्रम बेहद संदिग्ध और गंभीर है तथा इसकी स्वतंत्र और निष्पक्ष जांच होनी चाहिए।

उन्होंने राष्ट्रीय मानवाधिकार आयोग से मामले का संज्ञान लेते हुए स्वतंत्र, निष्पक्ष और समयबद्ध जांच कराने, पंजाब सरकार और संबंधित पुलिस अधिकारियों से विस्तृत रिपोर्ट तलब करने, सीसीटीवी फुटेज, मेडिकल रिकॉर्ड, डोप टेस्ट रिपोर्ट, कॉल रिकॉर्ड और अन्य इलेक्ट्रॉनिक साक्ष्यों को सुरक्षित रखने, मोहनजीत सिंह का स्वतंत्र मेडिकल परीक्षण कराने तथा मामले में शामिल सभी लोगों की भूमिका की जांच करने की मांग की है।

उन्होंने आयोग से यह भी आग्रह किया कि मोहनजीत सिंह को किसी भी प्रकार की धमकी, दबाव या प्रताड़ना से सुरक्षा दी जाए और दोषी पाए जाने वाले पुलिस अधिकारियों व अन्य लोगों के खिलाफ सख्त कानूनी कार्रवाई की जाए। पंजाब कांग्रेस अध्यक्ष ने कहा कि मामला अत्यंत गंभीर है और सत्य सामने लाने तथा न्याय सुनिश्चित करने के लिए एनएचआरसी का तत्काल हस्तक्षेप जरूरी है।

--आईएनएस

Source: <https://www.yugwarta.com/Encyc/2026/9/4/Tarun-chugh-writes-letter-NHRC.amp.html>

हिरासत में युवक की यातना का आरोप, मानवाधिकार आयोग से हस्तक्षेप की मांग
04 Sep 2026 14:27:53

नई दिल्ली, 04 सितंबर (हि.स.)। पंजाब के सुनाम विधानसभा क्षेत्र के शेरों गांव में मुख्यमंत्री के कार्यक्रम में काली झंडी दिखाने वाले सिख युवक के साथ पुलिस हिरासत में बर्बरता के गंभीर आरोप लगे हैं। भाजपा के मुख्यालय प्रभारी एवं राज्यसभा सांसद तरुण चुग ने शुक्रवार को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के सदस्य प्रियंक कानूनगो को पत्र लिखकर मामले में तत्काल हस्तक्षेप की मांग की है।

तरुण चुग ने पत्र में कहा कि 2 सितंबर को मुख्यमंत्री भगवंत मान की 'लोक मिलनी' के दौरान स्थानीय युवक मोहनजीत सिंह ने नशे की समस्या को लेकर शांतिपूर्ण विरोध स्वरूप काली झंडी दिखाई थी। इसके बाद पंजाब पुलिस ने उसे हिरासत में लिया और यातनाएं दीं। उन्होंने कहा कि युवक मोहनजीत सिंह के साथ हिरासत में मारपीट, धार्मिक बेअदबी और उसके परिवार की महिलाओं के साथ दुर्व्यवहार किया गया।

पत्र के अनुसार पीड़ित युवक को यातना दिए जाने के दौरान वीडियो कॉल किया गया। सांसद चुग ने एनएचआरसी से इस मामले का स्वतः संज्ञान लेने की मांग की है। इसके साथ मामले की स्वतंत्र जांच टीम भेजने की भी मांग की है।

हिन्दुस्थान समाचार / विजयालक्ष्मी

Source: <https://www.indiatv.in/amp/punjab/sikh-youth-attacked-in-punjab-sukhbir-singh-badal-allegations-against-aap-demands-nhrc-intervention-2026-09-04-1241289>

पंजाब में सिख युवक पर हमला, सुखबीर सिंह बादल ने AAP पर लगाए गंभीर आरोप; NHRC के दखल की मांग

Written By : Amar Deep

Published : Sep 04, 2026 02:39 pm IST, Updated : Sep 04, 2026 02:39 pm IST

पंजाब में एक युवक पर हमले का मामला उठाते हुए सुखबीर सिंह बादल ने आम आदमी पार्टी सरकार पर निशाना साधा। उन्होंने इस मामले में राष्ट्रीय मानवाधिकार आयोग से तुरंत दखल देने की अपील की।

शिरोमणि अकाली दल (SAD) के प्रमुख सुखबीर सिंह बादल ने आरोप लगाया कि पंजाब में ड्रग्स की समस्या के खिलाफ आवाज उठाने पर एक सिख युवक को प्रताड़ित और अपमानित किया गया। उन्होंने राष्ट्रीय मानवाधिकार आयोग (NHRC) से इस मामले में दखल देने की अपील की। सोशल मीडिया प्लेटफार्म 'X' पर एक पोस्ट में सुखबीर सिंह बादल ने आरोप लगाया कि युवक ने पहले सुनाम के शेरो गांव में एक छत पर चढ़कर विरोध प्रदर्शन किया था। SAD प्रमुख ने कहा, "पंजाब में ड्रग्स की समस्या के बारे में सच बोलने की हिम्मत करने वाले एक पंजाबी सिख लड़के के साथ AAP पंजाब ने यही किया है।"

युवक के साथ की गई मारपीट

सुखबीर सिंह बादल ने आरोप लगाया कि युवक के कपड़े उतार दिए गए, उसे पीटा गया और बिजली का झटका दिया गया। साथ ही उसकी पगड़ी और दाढ़ी के साथ बदसलूकी की गई। उन्होंने आगे आरोप लगाया कि युवक की जांघों को ब्लेड से काटा गया और उसके घावों पर नमक रगड़ा गया। उन्होंने यह भी आरोप लगाया कि युवक को एक घंटे से ज़्यादा समय तक गीले जूतों से पीटा गया और बाद में नग्न अवस्था में घुमाया गया। सबके सामने उसकी मां और बहनों के साथ बदसलूकी की गई।

मानवाधिकार आयोग से दखल देने की अपील

इस कथित घटना को "अस्वीकार्य" बताते हुए बादल ने कहा, "मैं इस हरकत की पुरज़ोर निंदा करता हूँ और राष्ट्रीय मानवाधिकार आयोग से तुरंत दखल देने की अपील करता हूँ।" उन्होंने कहा, "पंजाब को इस तरह चुप नहीं कराया जा सकता और न ही कराया जाएगा!" साथ ही उन्होंने राष्ट्रीय मीडिया से अपील की कि वे इसे "आम आदमी पार्टी द्वारा आतंकवाद" के रूप में उजागर करें।

सीएम मान पर विपक्षी दलों का आरोप

यह घटनाक्रम पंजाब में चल रही भारी राजनीतिक उथल-पुथल के बीच सामने आया है। आरोप है कि मुख्यमंत्री भगवंत मान, उनकी पत्नी डॉ. गुरप्रीत कौर और AAP नेतृत्व बिचौलियों के ज़रिए जबरन वसूली का सिंडिकेट चला रहे हैं। बीजेपी और शिरोमणि अकाली दल समेत विपक्षी दलों का आरोप है कि रेप के मामलों को खत्म करने के लिए 5 करोड़ रुपये तक की रिश्वत मांगी गई थी। राष्ट्रीय मानवाधिकार आयोग ने जांच रिपोर्ट मांगी है, जबकि AAP इन दावों को सिरे से खारिज करते हुए बेबुनियाद बताती है। (इनपुट- एएनआई)

Source: <https://www.jagran.com/delhi/new-delhi-city-nhrc-notice-meity-ib-on-instagram-csam-promotion-40361916.html>

इंस्टाग्राम पर अश्लील सामग्री: बच्चों से जुड़े मामले में NHRC सख्त, MeitY, I&B मंत्रालय और दिल्ली पुलिस को नोटिस

By Digital Desk Edited By: Kapil Kumar

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NHRC ने इंस्टाग्राम पर बच्चों से जुड़ी यौन शोषण सामग्री (CSAM) के विज्ञापन और प्रसार पर इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय (MeitY) और सूचना एवं प्रसारण मंत्रालय (I&B) को नोटिस भेजा है।

डिजिटल डेस्क, नई दिल्ली। इंस्टाग्राम पर बच्चों से जुड़ी यौन शोषण सामग्री (CSAM) के विज्ञापन और प्रसार के गंभीर मामले में राष्ट्रीय मानव अधिकार आयोग (NHRC) ने सख्त रुख अपनाया है।

आयोग ने इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय (MeitY), सूचना एवं प्रसारण मंत्रालय (I&B) को नोटिस भेजकर दो सप्ताह के अंदर जवाब मांगा है।

आयोग ने खास तौर पर I&B मंत्रालय से पूछा है कि क्या मेटा IT रूल्स, 2021 के तहत ऑनलाइन क्यूरेटेड कंटेंट के पब्लिशर या पब्लिशर के तौर पर उसके रेगुलेटरी दायरे में आता है, जहां भी कंपनी के सिस्टम कंटेंट बनाते, बदलते, क्यूरेट करते, रिकमेंड करते, पब्लिश करते या बढ़ाते हैं।

यह भी जांच का विषय

मानव अधिकार आयोग ने स्पष्ट किया है कि यह मामला केवल अश्लील सामग्री अपलोड करने तक सीमित नहीं है, बल्कि यह भी जांच का विषय है कि क्या सोशल मीडिया प्लेटफॉर्म (मेटा) के अपने एल्गोरिदम, सिफारिश प्रणाली और विज्ञापन तंत्र ऐसे आपत्तिजनक कंटेंट को बढ़ावा देने या इससे कमाई (मॉनेटाइजेशन) करने में शामिल हैं।

राष्ट्रीय मानव अधिकार आयोग (NHRC) के सदस्य प्रियांक कानूनगो ने स्पष्ट किया कि इस मामले में इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय (MeitY) ने मेटा को नोटिस जारी किया है और दिल्ली पुलिस की जांच जारी है।

NHRC का बेहद कड़ा रुख

सोशल मीडिया प्लेटफॉर्म इंस्टाग्राम पर आपत्तिजनक सामग्री और उसके प्रचार-प्रसार को लेकर राष्ट्रीय मानव अधिकार आयोग (NHRC) का रुख बेहद कड़ा हो गया है। आयोग की जांच के दौरान यह बात सामने आई है कि मेटा ऐसी गतिविधियों और कंटेंट मैनेजमेंट सिस्टम में शामिल है, जो उसे सूचना प्रौद्योगिकी (IT) अधिनियम की धारा 79 के तहत प्राप्त कानूनी सुरक्षा 'सेफ हारबर' से बाहर लाती हैं।

NHRC के सदस्य प्रियांक कानूनगो ने इस संबंध में स्पष्ट किया कि यदि कोई प्लेटफॉर्म केवल यूजर-अपलोड की सुविधा देने के बजाय एडिटिंग टूल्स प्रदान करता है, वीडियो या पोस्ट के लिए कैप्शन सजेस्ट करता है और एल्गोरिदम के जरिए कंटेंट को बढ़ावा देता है, तो वह महज एक 'मध्यस्थ' (Intermediary) नहीं रह जाता। ऐसी स्थिति में वह 'क्यूरेटेड ऑनलाइन कंटेंट' तैयार करने की श्रेणी में आता है।

Source: <https://www.jagran.com/gujarat/ahmedabad-nhrc-orders-7-lakh-50-thousand-compensation-for-payal-goti-in-amreli-letter-scandal-case-40362246.html>

अमरेली लेटर कांड में पायल गोटी को 7.5 लाख मुआवजा, NHRC ने पुलिस कार्रवाई को बताया मानवाधिकार का उल्लंघन

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राष्ट्रीय मानव अधिकार आयोग ने गुजरात सरकार को अमरेली के 'लेटर कांड' में आरोपी पायल गोटी को 7.5 लाख रुपये मुआवजा देने का आदेश दिया है।

डिजिटल डेस्क, अहमदाबाद। गुजरात के अमरेली के चर्चित 'लेटर कांड' में आरोपी कंप्यूटर ऑपरेटर युवती पायल गोटी के मामले में राष्ट्रीय मानव अधिकार आयोग ने फैसला सुनाया है। आयोग ने गुजरात सरकार को आदेश दिया है कि पायल गोटी को 7.5 लाख रुपये मुआवजा दिया जाए।

आयोग ने माना कि पुलिस की इस कार्रवाई से युवती के मानवाधिकारों और गरिमा का उल्लंघन हुआ। गांधीनगर में हुई अंतिम सुनवाई के बाद आयोग ने राज्य सरकार और पुलिस के खिलाफ यह आदेश जारी किया।

क्या है अमरेली का चर्चित लेटर कांड?

सोशल मीडिया पर पिछले साल फर्जी लेटरकांड का ये मामला काफी वायरल हुआ था। इस विवाद के बाद पायल गोटी को गिरफ्तार किया गया था। पायल की गिरफ्तारी के बाद पुलिस की कार्रवाई पर गंभीर सवाल उठे।

पायल गोटी ने पुलिस आरोप लगाया कि पहले को उन्हें अवैध तरीके से गिरफ्तार किया गया और हिरासत के दौरान उन्हें शारीरिक और मानसिक यातनाएं दी गईं।

पायल गोटी को गिरफ्तार करने के बाद सार्वजनिक रूप से घुमाया गया, जिसके चलते उन्हें मानसिक और सामाजिक उत्पीड़न का सामना करना पड़ा।

इस घटना के बाद यह मामला पूरे गुजरात में चर्चा में आ गया। आखिरकार पायल गोटी को जमानत मिली। अब इस मामले में राष्ट्रीय मानव अधिकार आयोग ने राज्य सरकार से 7.5 लाख रुपये मुआवजा देने के लिए कहा है।